

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.319 OF 2022

IN THE MATTER OF:-

DILEEP SINGH

...APPLICANT

VERSUS

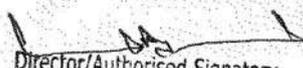
STATE OF U.P. & ORS

...RESPONDENTS

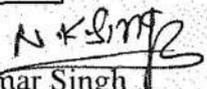
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For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

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Nitish Kumar Singh

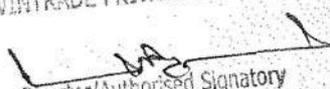
Advocate
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Patiala House Court
New Delhi-110001
Contact-9718435661

Email-advnkrsingh@gmail.com

Date-08.06.2022

Place -Delhi

For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.319 OF 2022

IN THE MATTER OF:-

DILEEP SINGH

...APPLICANT

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STATE OF U.P. & ORS

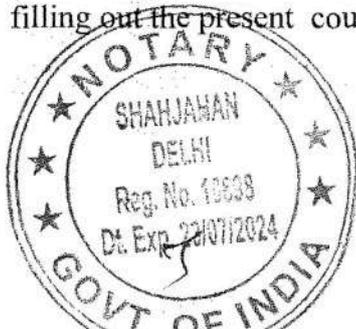
...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7 M/S
MANALI VINTREND PVT. LTD. THROUGH ITS DIRECTOR**

MOST RESPECTFULLY SHOWETH:

I, Manish Agrawal, S/o Rajendra Kumar Agrawal, Age 42 years, R/o M2/22 Ist Floor Model Town 3, Near Mohan Park, Delhi-110009, do hereby solemnly affirm and state as under:-

1. That I, in my official capacity of Director M/S MANALI VINTREND PRIVATE LIMITED having its registered office at 7, Grant Lane, 1st Floor, Room No - 1A, Kolkata West Bengal- 700012 is fully conversant with the facts and circumstances of the present case and as such is competent to swear this counter affidavit on behalf of Respondent No. 7 in the instant Petition.
2. That I have read and understood the present Original Application before filling out the present counter affidavit.



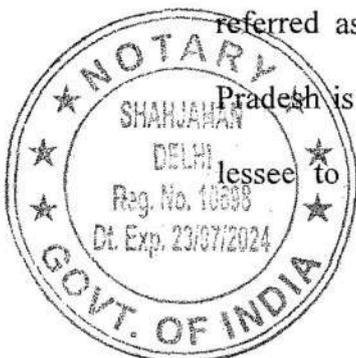
For MANALI VINTRADE PRIVATE LIMITED

Director/Authorised Signatory

3. That I have perused the copy of the Petition and Annexures thereto and deny each and every allegation and averment contained therein save those that are specifically admitted herein.
4. At the outset, I repeat, reiterate, confirm and adopt all that has been stated by the Answering Respondent in the Petition No. 319 of 2022. I say that the omission on my part to deal with any statement or contention made in the present Petition shall not be treated as admission thereof. I hereby deny each and every allegation, contention and submission contained in the present Petition under reply which is contrary to or inconsistent with what is stated by me hereunder. I reserve my right to file further affidavits in the matter if the need arises.

1. PRELIMINARY SUBMISSIONS:

1. At the outset answering Respondent states and submits that the present application is liable to be dismissed as it seeks a relief not maintainable either in law or in facts. The entire application proceeds on the erroneous premise that the environmental clearance granted by the Respondent No. 6 for the said Sand/Morrum Mining to the project located at Khand 11/15 and 11/16 at village-Diya Upahar, Tehsil Manjhanpur, District Kaushambi, Uttar Pradesh in respect of an area of 24.28 ha (Hereinafter referred as the project) was awarded on 31.03.2018 by SEIAA, Uttar Pradesh is invalid ab initio and the lease cannot be transferred from one lessee to another is completely misconceived and ill motivated. The

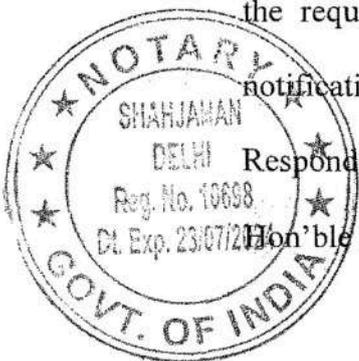


For MANALI VINTRADE PRIVATE LIMITED

[Signature]
Director/Authorised Signatory

captioned OA ostensibly filed by the applicant under guise of a person aggrieved, although not even remotely concerned or affected by grant of EC, generation of revenue by State Government by granting mining permission or in the least; mining activity at designated site .

2. That the instant OA under reply is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis, filed with an oblique motive and contrary to specific provisions of law besides in complete disregard of the Contract between the State of U.P. and the answering the Respondent .
3. It is submitted that the Answering Respondent is an innocent victim of the circumstances and the ill motive of the Applicant. It is submitted that the Applicant has misguided the Hon'ble Tribunal and got an ex parte order. The Answering Respondent would show its bonafide and innocency in the following paras by providing substantial material proof.
4. That the Answering Respondent came to know about the said mining project of Respondent No. 1 by the E tender invitation number 255 dated 24.06.2021 of the Respondent No.3. Subsequently the Answering Respondent filed the tender for the mining project and complied with all the requirements and formalities regarding the tender. The copy said notification of E tender invitation number 255 dated 24.06.2021 of the Respondent No. 3 is annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 1**.



For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

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5. Thereafter the Answering Respondent was granted the tender for the project because of being the highest bidder as the Answering Respondent made a bid of Rs.154 per cubic metre for 1,80,000 cubic metre which is distributed in a total area of 24.28 Hectare. Subsequently, the Respondent No.3 by a letter dated 23.07.2021 awarded the project in favour of the Answering Respondent and directed to deposit the 50% of the bid amount which is 1,38,60,000(Rupees One crore thirty eight lakhs sixty thousand only) to its treasury at Kaushambi District, U.P. The copy said letter dated 23.07.2021 of the Respondent No.3 is annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 2**.

6. The Answering Respondent deposited a sum of Rs. 1,35,00,000-/(Rupees One crore thirty five lakhs only) to the treasury of Respondent no.1 as earnest money on 05.08.2021. And the Answering Respondent also deposited the remaining amount of 3,60,000(Rupees three lakhs sixty thousand only) on 07.08.2021. The copy above mentioned deposit receipts dated 05.08.2021 and 07.08.2021 are annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 3** **Annexure-P 4** respectively.

7. Thereafter the Answering Respondent through a letter dated 23.03.2022 requested the Respondent No. 6 for environmental clearance(EC) for the project. In response to this the Respondent no. 6 a letter dated 22.04.2022 intimated the answering Respondent that the EC for the project was



For MANALI VINTRADE PRIVATE LIMITED

Director/Authorised Signatory

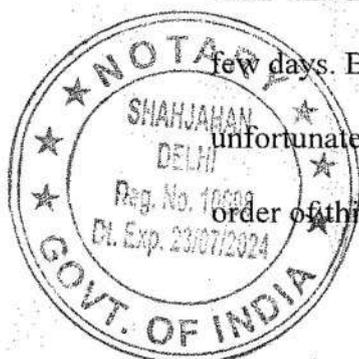
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issued on 31.03.2018 to M/s Rishab Herbal Pvt. Ltd. was transferred in favour of the Answering Respondent for a period six months only. The copy of the letter dated 22.04.2022 of Respondent no. 6 are annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 5** and **Annexure-P 6** Respectively.

8. That Subsequently, the Answering Respondent deposited the remaining royalty amount of Rs. 1,38,60,000-/(Rupees one crore thirty eight lakhs sixty thousand only) to the treasury of Respondent No.3 on 07.05.2022. The copy said deposit receipt dated 07.05.2022 is annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 7**.

9. Thereafter the Respondent No.3 issued a letter dated 09.05.2022 authorising the Answering Respondent to mine sand from the project for a period from 09.05.2022 to 08.01.2023. The copy said letter dated 09.05.2022 of the Respondent No. 3 is annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 8**.

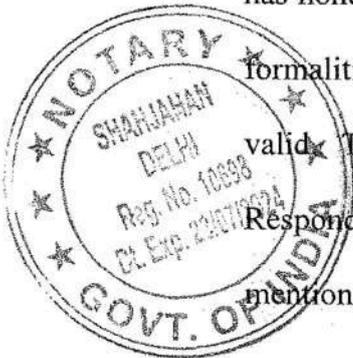
10. It is submitted that the Answering Respondent made heavy investment on tools and machinery and carried out the mining on the project only for a few days. Because the Applicant with an ill intent misled the Tribunal and unfortunately the work at the project has stopped following the ex parte order of this Hon'ble tribunal dated 20.05.2022.



FOR MANALI VINTRADE PRIVATE LIMITED


Director/Auctioneer Signatory

11. It is submitted that on 19.11.2019, the Respondent No. 6 SEIAA revoked 19 Environmental Clearances in compliance of the order passed by this Hon'ble Tribunal in Satender Pandey case and the MOEF OM dated 12.12.2018 which were issued after the date of passing of order by this Hon'ble court i.e 13.09.2018. But EC transferred by the SEIAA in favour of answering Respondent in not in the list of 19 other EC revoked earlier. The EC granted by Respondent No. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of utmost importance to mention that the Respondent No. 6 has revoked all the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. It is further submitted that the Answering Respondent, after getting the impugned EC transferred in his favour has deposited a sum of Rs. 27,72,000 (Rupees twenty seven lakhs seventy two lakhs only) for environmental conservation in the Kaushambi District mineral foundation Nyas account No SBI- 37964743888 through vide DD No. 291996 on 07.05.2022. Thereby the Answering respondent has honestly and dutifully completed all the requisite responsibilities and formalities and hence the impugned EC dated 31.03.2018 stands legal and valid. The copy said transfer of EC in favour of the Answering Respondent by Respondent No. 6 dated 22.04.2022 and copy above mentioned deposit receipt dated 07.05.2022 are annexed herewith for the



For MANALI VINTRADE PRIVATE LIMITED

Director/Authorised Signatory

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kind perusal of this Hon'ble Tribunal and marked as **Annexure-9** and **Annexure-P 10** Respectively.

12. That as far as the question of transfer of the impugned EC is concerned it is submitted that the transfer of ECs from one entity to another by Respondent no. 6 is usual practice and well within the limits of law and is hereby legal and transfer orders of Respondent No. 6 SEIAA, U.P are valid. As per available data on the website of Respondent no. 6 as many as 73 ECs have been transferred. It further submitted that EC is issued by the Respondents No.6 for the period of five years. At the time of transfer of EC, the underlying condition remains the same and transfer of EC does not have any adverse impact on the environment. The applicant failed to explain how transfer of EC would adversely impact the environment of the said mining block. It is submitted that the OA itself is misconceived, ill motivated and without any sound legal foundation. The copies of the above mentioned transfer some of the transfer orders of Respondent no. 6 are annexed herewith for the kind perusal of this Hon'ble Tribunal and marked as **Annexure-P 11**.

13. That It is respectfully submitted that stopping the mining activity at the project is hampering the fundamental Rights under Article 19(1)(g) under the constitution of India of the Answering Respondent as the Answering Respondent has been continuously recurring the expenditure of keeping the machinery idle at the project on the one hand and suffering huge



For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

losses on the other because of no mining activity. In Kaushambi District itself as many as 8 sand mining blocks are still operating on similar ECs.

14.It is submitted that in the state of uttar pradesh there are numerous mines consisting of area under B-2 category and are running continuously by acquiring the ECs through transfer from one person to another and functioning as today without any hindrance. It is Respectfully submitted that the stopping the mining activity of the Answering Respondent is against the Right to equality before the law concept enshrined under Article 14 of the Indian Constitution.

15.It is submitted that the Applicant has no locus. The Applicant is neither a resident of the area nor has any other Right in the said locality where the impugned mining project is situated. It is submitted that the applicant is resident of Fatehpur which is about 100 kilometres from the project site, meaning thereby the Applicant certainly has some hidden vested interest in the area or to be specific in the project site which he did not wish to disclose. That in this protracted and bewildering OA, the applicant has demonstrably failed to establish as to how the EC dated 31.03.2018 granted in favour of answering Respondent is going to cause any adverse impact on the environment much less any loss or injury to applicant..

16.The ill motive of the Applicant can also be seen from the affidavit where initially he was signed on the date of 4th of march which later corrected to 4th day of April. It is pertinent to mention here that the EC was



For MANALI VENTRADE PRIVATE LIMITED

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Director/Authorised Signatory

transferred to the Answering Respondent on 22.04.2022 and the answering Respondent was awarded on 23.07.2021 and requested the Respondent no. 6 on 23.03.2022 for EC. It is sufficient to show that the Applicant was very keenly observing and waiting in hope that the Answering Respondent will not get the impugned EC transferred in his favour. As the SEIAA Respondent no. 6 transferred the impugned EC in favour of the Answering Respondent on 22.04.2022 the Applicant on the very next day on 23.04.2022 approached this Hon'ble Tribunal praying for stopping the transfer of impugned EC.

17. That in the matter of **State of Bihar & Ors Vs. Pawan Kumar & Ors (CIVIL APPEAL NOS. 3661-3662 OF 2020)** Hon'ble Supreme court has stated that *"It cannot be in dispute that though the developmental activities are not stalled, the environmental issues are also required to be addressed. A balanced approach of sustainable development ensuring environmental safeguards, needs to be resorted to. At the same time, it also cannot be ignored that when legal mining is banned, it gives rise to mushroom growth of illegal mining, resulting into clashes between sand mafias, criminalization and at times, loss of human lives. It also cannot be disputed that sand is required for construction of public infrastructure projects as well as public and private construction activities. A total ban on legal mining, apart from giving rise to illegal mining, also causes*



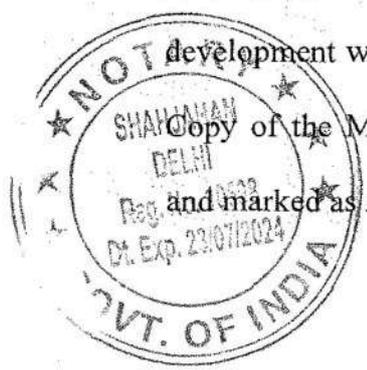
For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

huge loss to the public exchequer." Copy above said Judgement is annexed herewith and marked as ANNEXURE-P 12.

18. That as far as contention raised by the applicant regarding water Replenishment Study is concerned, it is totally misconceived and contrary to the existing rules and regulation. Impugned EC issued by the Respondent No.6 was originally granted to one Rishabh Herbal Pvt Ltd on 31.03.2018. But no mining was carried out by the Rishabh Herbal Pvt. Ltd which duly on the record and can be inferred by pleading and documents made available by the original applicant. As per the SSMG,2016 and EMGSM, 2020 guidelines, SEIAA duly incorporated the suggestion given in said guidelines. Conscious of the fact that finalisation of Replenishment Study is pending, the SEIAA in its 490th meeting held on 09.09.2021, having due regard and compliance of Hon 'ble Tribunal's order dated 26 .02.2021 in O .A. No. 360/2015, due to uncertainty and to avoid any critical condition, granted EC for only one year with the condition, "Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year stop in the absence of replenishment study, keeping in mind various orders issued by the Hon'ble NGT and development works in the state EC is accorded for a period of one year ."

Copy of the Minutes of Meeting dated 09.09.2021 is annexed herewith and marked as ANNEXURE-P 13.



For MANALI VINTRADE PRIVATE LIMITED

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Director/Authorised Signatory

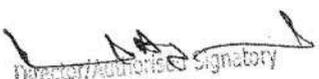
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19. That Thereafter the SEIAA in its 528th meeting held on 03.12.2021, keeping in view various factors and requirements, noted as follows in respect of the subject mining site; "SEIAA opined that in light of SSMMG-2016 and EMGSM2020 (start enforcement and monitoring guidelines -2020) issued by GoI, recommendation of oversight committee for the state of UP in the matter of O.A. no. 670/ 2018 submitted in the Hon'ble NGT on 05.09.2020 and recommendation of the oversight committee for the state of UP in the matter of O.A.no. 360 of 2015 submitted in hon'ble NGT on 08.01.2021. Letter no. NGT-137/81 -7-2021 dated 09.09.2021 issued by Chief Secretary Go UP and EC issued by MoEF & CC GoI vide letter number F.No. J 11015/227/2013-IA, II(M) dated 04.08.2020. It is evident that annual replenishment study is necessary to assess the riverbed material which will become available in coming years in the absence of annual replace 12 replenishment study stop it is not possible to grant EC beyond one year resource available for mining for first year is taken as correct mentioned in the mining plan thus no modification in the time period of EC granted is acceptable". Meaning thereby Even if the water level is lower the meaning shall not be stopped only production level shall decrease. Therefore Replenishment Study or

Period Inspection shall be carried out in one year and the question of carrying said study does not arises at all as the answering Respondent had just started mining activity on 10.05.2022; it is totally wrong and



For MANALI VINTRADE PRIVATE LIMITED


Director/Auditor/Signatory

based on erroneous facts. Copy of the Minutes of Meeting dated 03.12.2021 is annexed herewith and marked as **ANNEXURE-P 14**.

20. That Moreover in the Part D of synopsis of the Original Application titles as **NO REPLENISHMENT STUDY OR PERIODIC INSPECTION and in the list of relevant dates and Events**, applicant has himself stated that “No inspection or Replenishment Study(to the best of the Applicant's Knowledge) has been conducted in respect of the concerned Sand block for which the EC dated 31.03.2018 had been granted and District Kaushambi till date”. Applicant without knowing the correct position of law has taken the stand on false, concocted and misrepresented facts and ultimately succeeded in misleading the Hon’ble Tribunal. If the applicant is so anxious about the protection of the environment, he should have raised questions about all sand mines presently functional in the state of Uttar Pradesh. Conduct of the applicant itself reflects the personal vendetta.

2. PARAWISE REPLY

1. **Paras 1-2** Contents of paras 1 to 2 need no reply as it is a matter of fact and record.

Paras 3-4 Contents of paras 3 to 4 are denied in toto and it is submitted that the present petition is liable to be dismissed as it seeks a relief not maintainable either in law or in facts. The entire petition proceeds on the erroneous premise that the environmental clearance granted by the

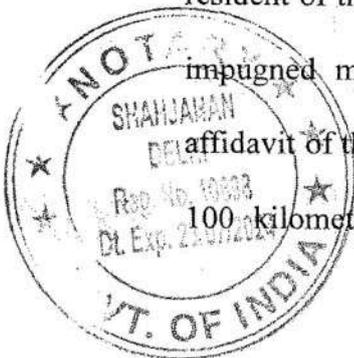


For MANALI VINTRADE PRIVATE LIMITED

[Signature]
Director/Authorized Signatory

Respondent no. 6 for for the said Sand/Morrum Mining tit project located at Khand 11/15 and 11/16 at village - Diya Upahar, Tehsil Manjhanpur, District Kaushambi, Uttar Pradesh in respect of an area of 24.28 ha(Hereinafter referred as the project) was awarded on 31.03.2018 by SEIAA, Uttar Pradesh is invalid ab initio and the lease cannot be transferred from one lessee to another is completely misconceived and ill motivated. Further, It is submitted that, on 19.11.2019, the Respondent no. 6 SEIAA revoked 19 Environmental Clearances in compliance of the order passed by this Hon'ble Tribunal in Satender Pandey(Supra) and the MOEF OM dated 12.12.2018. But the EC granted by Respondent no. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of utmost importance to mention that the Respondent no. 6 has revoked all the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. Thereby the impugned EC dated 31.03.2018 stands legal and valid.

3. **Paras 5-6** Contents of paras 5 to 6 are vehemently denied and it is submitted that the Applicant has no Locus. The Applicant is neither a resident of the area nor has any other Right in the said locality where the impugned mining project is situated. It is submitted that as per the affidavit of the applicant, he is resident of Fatehpur district which is about 100 kilometres from the project site, meaning thereby the Applicant



For MAXALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

certainly has some hidden vested interest in the area or to be specific in the project site which he did not wish to disclose. Further, it is submitted that that Applicant has no regard for Environment or to the law he is only motivated by ill intentions and personal vendetta against the Answering Respondent as his only aim is to stop the transfer of the impugned EC. The ill motive of the Applicant can also be seen from the affidavit where initially he was signed on the date of 4th of march which later corrected to 4th day of April. It is pertinent to mention here that the EC was transferred to the Answering Respondent on 22.04.2022 and the Answering Respondent was awarded on 23.07.2021 and requested the Respondent no. 6 on 23.03.2022 for EC. It is sufficient to show that the Applicant was very keenly observing and waiting in hope that the Answering Respondent will not get the impugned EC transferred in his favour. As the SEIAA Respondent no. 6 transferred the impugned EC in favour of the Answering Respondent on 22.04.2022 the Applicant on the very next day on 23.04.2022 approached this Hon'ble Tribunal praying for stopping the transfer of impugned EC.

4. **Paras 6 i- 6 v** Contents of paras 6i to 6v need no reply as it is a matter of fact and record.
5. **Para 6 vii- 6 xi** Contents of paras 6 vii to 6 xi are vehemently denied and it is submitted that on 19.11.2019, the Respondent no. 6 SEIAA revoked 19 Environmental Clearances in compliance of the Judgement

For MANALI VINTRADE PRIVATE LIMITED

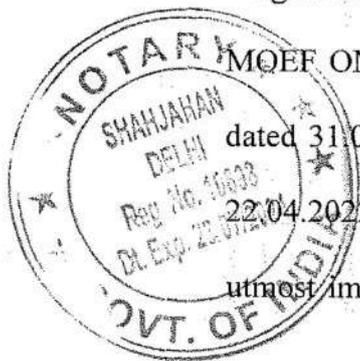

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passed by this Hon'ble Tribunal in Satender Pandey and the MOEF OM dated 12.12.2018. But the EC granted by Respondent no. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of utmost importance to mention that the Respondent no. 6 has revoked all the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. Thereby the impugned EC dated 31.03.2018 stands legal and valid.

6. **Para 6 xii- 6 xv** Contents of paras 6 xii to 6 xv are denied to the extent that no inspection (to the best of the Applicant's knowledge) has been conducted yet for the District - Kaushambi Till date, it is submitted that all the requirements have been complied in accordance with Judgement dated 26.02.2021 of this Hon'ble Tribunal in the case of NGT Bar Association v. Virender Singh' and rest are matters of record and fact.

7. **Para 6 xvi- 6 xvii** Contents of paras 6 xvi to 6 xvii are vehemently denied and it is submitted that on 19.11.2019, the Respondent no. 6 SEIAA revoked 19 Environmental Clearances in compliance of the Judgement passed by this Hon'ble Tribunal in Satender Pandey and the

MOEF OM dated 12.12.2018. But the EC granted by Respondent no. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of utmost importance to mention that the Respondent no. 6 has revoked all



For MANALI VINTRADE PRIVATE LIMITED

Director/Authorized Signatory

the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. Thereafter the Answering Respondent through a letter dated 23.03.2022 requested the Respondent no. 6 for environmental clearance(EC) for the project. In response to this the Respondent no. 6 a letter dated 22.04.2022 intimated the Answering Respondent that the EC for the project was issued on 31.03.2018 to M/s Rishab Herbal Pvt. Ltd. was transferred in favour of the Answering Respondent for six months. It is further submitted that the Answering Respondent, after getting the impugned EC transferred in his favour has deposited a sum of Rs. 27,72,000(Rupees twenty seven lakhs seventy two lakhs only) for replenishment purpose in the Kaushambi District mineral foundation Nyas account no SBI- 37964743888 through vide DD no. 291996 on 07.05.2022. Thereby the Answering respondent has honestly and dutifully completed all the requisite responsibilities and formalities and hence the impugned EC dated 31.03.2018 stands legal and valid.

3. REPLY TO GROUNDS

A. A-F The contents of Ground A to F of the petition are disputed and denied. It is submitted that on 19.11.2019, the Respondent no. 6 SEIAA revoked 19 Environmental Clearances in compliance of the Judgement passed by this Hon'ble Tribunal in Satender Pandey and the MOEF OM dated 12.12.2018. But the EC granted by Respondent no. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of

For MANALI VINTRADE PRIVATE LIMITED

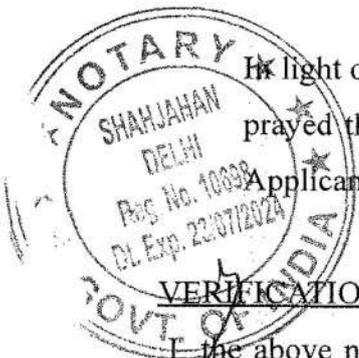

Director/Authorised Signatory

utmost importance to mention that the Respondent no. 6 has revoked all the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. Thereafter the Answering Respondent through a letter dated 23.03.2022 requested the Respondent no. 6 for environmental clearance(EC) for the project. In response to this the Respondent no. 6 a letter dated 22.04.2022 intimated the Answering Respondent that the EC for the project was issued on 31.03.2018 to M/s Rishab Herbal Pvt. Ltd. was transferred in favour of the Answering Respondent for six months. It is further submitted that the Answering Respondent, after getting the impugned EC transferred in his favour has deposited a sum of Rs. 27,72,000(Rupees twenty seven lakhs seventy two lakhs only) for replenishment purpose in the Kaushambi District mineral foundation Nyas account no SBI- 37964743888 through vide DD no. 291996 on 07.05.2022. Thereby the Answering respondent has honestly and dutifully completed all the requisite responsibilities and formalities and hence the impugned EC dated 31.03.2018 stands legal and valid.

PRAYER

In light of the above stated facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal, may be pleased to dismiss the instant Applicant OA and impose heavy cost on the Applicant

[Signature]
DEPONENT



VERIFICATION

I, the above named deponent do hereby verify that the contents of my above reply to the affidavit are true and correct. Nothing is false therein and nothing material has been concealed there from. Verified at New Delhi on this 8th day of June, 2022.

[Signature]
DEPONENT

N.K. Singh
I have verified the deponent who has signed/put in my presence.

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km.....
S/o W/o D/o.....
Identified by me as.....
has solemnly affirmed that the contents of the affidavit which have been made & explained to me are true and correct to his & knowledge

15 A

[Signature]
Notary Public

FOR MANALI VIKTRADE PRIVATE LIMITED

[Signature]
Director/Authorized Signatory

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IN I.A 103/2022

In

ORIGINAL APPLICATION NO.319 OF 2022

IN THE MATTER OF:-

DILEEP SINGH

...APPLICANT

VERSUS

STATE OF U.P. & ORS

...RESPONDENTS

**REPLY ON BEHALF OF THE RESPONDENT NO.7 M/S MANALI
VINTRENDPVT. LTD. THROUGH ITS DIRECTOR TO THE
APPLICATION FOR INTERIM RELIEF**

MOST RESPECTFULLY SHOWETH

1. PRELIMINARY SUBMISSIONS

- A. At the outset this Respondent no. 7 states and submits that the present application for interim relief is liable to be dismissed as it seeks a relief not maintainable either in law or in facts.
- B. That it is submitted that applicant in OA No 319/2022 has misled the Hon'ble Tribunal by misrepresenting the facts and law. Respondent No.7 has invested a huge amount of money by following each step in a legal manner.
- C. That entire application proceeds on the erroneous premise that the environmental clearance granted by the Respondent no. 6 for the said Sand/Morrum Mining tit project located at Khand 11/15 and 11/16 at

For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

village - Diya Upahar, Tehsil Manjhanpur, District Kaushambi, Uttar Pradesh in respect of an area of 24.28 ha (Hereinafter referred as the project) was awarded on 31.03.2018 by SEIAA, Uttar Pradesh is invalid ab initio and the lease cannot be transferred from one lessee to another is completely misconceived and ill motivated.

- D. That question of transfer of the impugned EC is concerned; it is submitted that the transfer of ECs from one entity to another by Respondent no. 6 is usual practice and well within the limits of law and is hereby legal and transfer orders of Respondent no. 6 SEIAA, U.P are valid. As per available data on the website of Respondent no. 6 as many as 73 ECs have been transferred. It further submitted that EC is issued by the Respondents No.6 for the period of five years.
- E. That is pertinent to mention herein that Respondent No.7 has started mining only 10.05.2022 after getting clearance and permission from the appropriate authorities for six month only. That as per mining lease first mining tenure will end on 01.07.2022 because of the onset of monsoon and it will be restated only on 01.09.2022. The mining shall be halted for the month JULY, August and September as the order dated 09.05.2022 of Respondent no. 3.
- F. It is submitted that the submission and grounds taken in the counter affidavit may be read as part and parcel of this reply and have not been repeated for sake of brevity.

FOR MANALI VINTRADE PRIVATE LIMITED

Director/Authorised Signatory

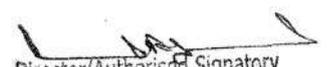
G. It is submitted that if relief sought in the instant application would be granted then the Respondent no. 7 will suffer irreparable loss because the period of mining is left for days in July. Balance of convenience also lies in favour of the Respondent No.7. If the interim relief would not be granted no harm would suffer by the other party neither on the environment.

2. PARAWISE REPLY

A. **Para 1** Contents of para 1 need no reply as it is a matter of fact and record.

B. **Paras 2-3** Contents of paras 2 & 3 are denied in toto and it is submitted that the present petition is liable to be dismissed as it seeks a relief not maintainable either in law or in facts. The entire petition proceeds on the erroneous premise that the environmental clearance granted by the Respondent no. 6 for for the said Sand/Morrum Mining tit project located at Khand 11/15 and 11/16 at village - Diya Upahar, Tehsil Manjhanpur, District Kaushambi, Uttar Pradesh in respect of an area of 24.28 ha (Hereinafter referred as the project) was awarded on 31.03.2018 by SEIAA, Uttar Pradesh is invalid ab initio and the lease cannot be transferred from one lessee to another is completely misconceived and ill motivated. Further, It is submitted that, on 19.11.2019, the Respondent no. 6 SEIAA revoked 19 Environmental Clearances in compliance of the order passed by this Hon'ble Tribunal in Satender Pandey(Supra) and the

For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

MOEF OM dated 12.12.2018. But the EC granted by Respondent no. 6 dated 31.03.2018 to the M/s Rishab Herbal Pvt. Ltd. which was later on 22.04.2022 transferred in favour of the Answering Respondent. It is of utmost importance to mention that the Respondent no. 6 has revoked all the ECs which were not in compliance with the judgement of this Hon'ble Tribunal in Satender Pandey case. Thereby the impugned EC dated 31.03.2018 stands legal and valid.

- C. **Paras 4-6** Contents of paras 2 & 3 need not be replied to by the Respondent no. 7 as it involves the communications between the Applicant and the other Respondents.
- D. **Para 7** Contents of para 7 need no reply as it is a matter of fact and record.
- E. **Para 8** Contents of para 8 need not be replied to by the Respondent no. 7 as it is not the duty of the Respondent no. 7 to conduct a water replenishment study. It is submitted that the Respondent no. 7 has duly performed all of his duties and was granted a valid contract for sand mining and also granted a valid and lawful EC to perform mining activity on the project.
- F. **Para 9** Contents of para 9 are vehemently denied and it is submitted that the Applicant has no Locus. The Applicant is neither a resident of the area nor has any other Right in the said locality where the impugned mining project is situated. It is submitted that as per the affidavit of the

FOR MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

applicant, he is resident of Fatehpur district which is about 100 kilometres from the project site, meaning thereby the Applicant certainly has some hidden vested interest in the area or to be specific in the project site which he did not wish to disclose. Further, it is submitted that that Applicant has no regard for Environment or to the law he is only motivated by ill intentions and personal vendetta against the Answering Respondent as his only aim is to stop the transfer of the impugned EC. The ill motive of the Applicant can also be seen from the affidavit where initially he was signed on the date of 4th of march which later corrected to 4th day of April. It is pertinent to mention here that the EC was transferred to the Answering Respondent on 22.04.2022 and the Answering Respondent was awarded the 23.07.2021 and requested the Respondent no. 6 on 23.03.2022 for EC. It is sufficient to show that the Applicant was very keenly observing and waiting in hope that the Answering Respondent will not get the impugned EC transferred in his favour. As the SEIAA Respondent no. 6 transferred the impugned EC in favour of the Answering Respondent on 22.04.2022 the Applicant on the very next day on 23.04.2022 approached this Hon'ble Tribunal praying for stopping the transfer of impugned EC.

G. **Paras 10-12** Contents of para 10 to 12 are vehemently denied. It is submitted that if relief sought in the instant application would be granted then the Respondent no. 7 will suffer irreparable loss because the period

For MANALI VINTRADE PRIVATE LIMITED

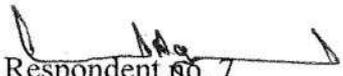
Director/Authorised Signatory

of mining is left for days in July. Balance of convenience also lies in favour of the Respondent No.7. If the interim relief would not be granted no harm would suffer by the other party neither on the environment.

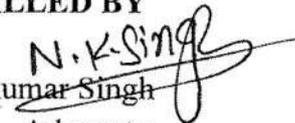
H. It is submitted that the submission and grounds taken in the counter affidavit may be read as part and parcel of this reply and have not been repeated for sake of brevity.

PRAYER

In light of the above stated facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal, may be pleased to dismiss the instant Applicant for interim relief.


Respondent no. 7

DRAWN AND FILLED BY


Nitish Kumar Singh

Advocate

Chamber No.70

Patiala House Court

New Delhi-110001

Contact-9718435661

Email-advnkr Singh@gmail.com

Date- 08.06.2022

Place -Delhi

For MANALI VINTRADE PRIVATE LIMITED


Director/Authorised Signatory

24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

IN I.A. _____/2022

In

ORIGINAL APPLICATION NO.319 OF 2022

IN THE MATTER OF:-

DILEEP SINGH

...APPLICANT

VERSUS

STATE OF U.P. & ORS

...RESPONDENTS

AFFIDAVIT

I, Manish Agrawal, S/o Rajendra Kumar Agrawal, Age 42 years, R/o M2/22 Ist Floor model Town 3, Near Mohan Park, Delhi-110009,, do hereby solemnly affirm and state as under:-

1. That I am the Respondent No.7 and duly authorised to represent the case as well in the above noted application and well conversant with the facts and circumstances of the case, and as such, competent to swear this affidavit.
2. That the contents of the reply of the application for interim relief have been drafted by my counsel under my instructions. The contents of the same have been read over and explained to me in my vernacular language, which are true and correct to my knowledge.



For MANALI VINTRADE PRIVATE LIMITED

Director/Authorised Signatory

3. That the contents of the same may be read as part and parcel of this affidavit which are not being reproduced herein for the sake of brevity.

[Signature]
DEPONENT

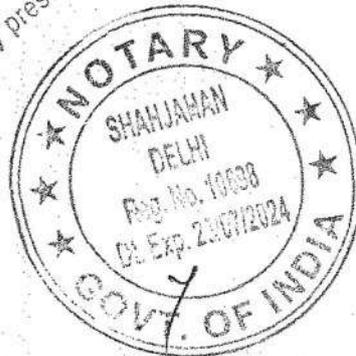
VERIFICATION:

10 JUN 2022

Verified at New Delhi on the 8th day of ~~18th June 2022~~ 10th June 2022, the contents of the affidavit are true and correct to my knowledge and nothing material has been concealed there from.

[Signature]
DEPONENT

N.K. Singh
I deified the deponent who has signed/put in my presence.



CERTIFIED THAT THE DEPONENT
Shri. *[Signature]*
S/o *[Signature]*
Identified to me
has solemnly affirmed before me at Delhi
on *[Signature]*
that the contents of the affidavit which
have been read & explained to me are
true and correct to the best of my knowledge
15/6
Notary Public

FOR MANALI VINTRADE PRIVATE LIMITED

[Signature]
Director/Authorized Signatory

ANNEXURE P-1

**OFFICE OF DISTRICT MAGISTRATE (MINING
SECTION)**

32

Letter No. 256/ Mining Assistant
Dated 24/06/2021

E-TENDER NOTICE FOR INVITATION OF E-TENDER

The general public is hereby informed that under the mandate number 781/86-2020-14 (S.A.)/ 2020 dated 23.05.2020 and the mandate number 782/86-2020-14 (S.A.)/ 2020 dated 25.05.2020, the mining area in the state available sand/gravel in the river surface in the state, are to be settled on short term through e-tendering system and it is mentioned in the mandate dated 23.05.2020 and 26.05.2020 that by canceling the idle mining leases of minor minerals located in the river surface and Vacant areas arising out of previously canceled mining leases should be arranged for short period permission (period 06 months) keeping in view the availability of mineral and it is also mentioned that due to infection of Covid-19 the mining industry is going through a recession. To ensure the supply of minerals for public and development works

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at a reasonable rate, to encourage mining industries, to increase the employment opportunities, curb illegal mining by starting mining operations immediately on mining areas, as per the instructions given in the order of necessity, it is declared available to be approved on mining permit through e-tendering system for a short period of 06 months and from 02.07.2021 to 09.07.2021 (05 working days) in the areas. E-tenders are invited on the e-tender portal "etenders.up.nic.in".

1. Area Description

S . No .	Tehsil	Village	Gat a No./ Volu me No.	Ar ea (in He cta re)	Ranges		(illegible)		Na me of the Su b- Mi ne ral	Mi ne abl e qu ant ity of As ses sed Su b- Mi ner al	Bas ic Valu e (Reg istry / Asse ssed Qua ntity)	Ear nest Mon ey (50 % of Bas ic Valu e)
1	2	3	4	5	6		7		8	9	10	11
	Man jhan pur	Mah ewa	16/ 2 to 16/ 3	20, 23	N or th	District Chitra koot	N-25 degre e 23.96 ,	E-1 degre e 9.32 7'	M or a m	2,0 0,0 00	3,00 ,00, 000	1,50 ,00, 000
					W es t	Village Mahe wa	N-25 degre e	E-81 degre e				

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						23.82 2'	9.39 5'					
					E as t	Volum e No. 16/04 or remai ning part of Yamu na River	N-25 degre e 23.66 6'	E-81 degre e 9.20 1'				
					S o ut h	Mahe wa Bridge or Volum e No. 15/46	N-25 degre e 23.92 4'	E-81 degre e 9.10 1'				
2	Vay al	Kate wa	10/ 25 to 10/ 26	24, 28	N or th	Village Katew a	N-25 degre e 16'3 4.66'	E-81 degre e 29' 42.8 5'	M or a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Tehsil Mau Distric t Chitra koot	N-25 degre e 16'5. 99'	E-81 degre e 29' 49.7 4'				
					E as t	Volum e No.10 /24	N-25 degre e 16'8. 56'	E- 881 degre e 30'0. 68'				
					S o ut h	Volum e No.10 /27	N-25 degre e 16'36 .56'	E-81 degre e 29'52 .84'				
3	Man jhan pur	Mah ewa	15/ 45 to 15/ 46	24, 28	N or th	Distric t Chitra koot	N-25 degre e 23'38 .82'	E-81 degre e 9'32. 93'	M or a m	1,0 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Village Mahe wa or Nidist a	N-25 degre e 23'23 .74'	E-81 degre e 9'32 .93'				
					E as t	Volum e No.15	N-25 degre e 23'	E-81 degre e				

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						/44 and Remaining part of Yamuna River	14.89	9'32.56'				
					S o u t h	Volum e No.16 /02 and Kaush ambhi Chitra koot Bridge and remain ing part of Yamu na River	N-25 degre e 23' 27.06 '	E-81 degre e 919. 90'				
4	Man jhan pur	Mah ewa	15/ 43 to 15/ 44	24, 28	N o r t h	Village Umra waSha hpur	N-25 degre e 23'23 .81'	E-81 degre e' 943. 01'	M o r a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W e s t	Village Biskut	N-25 degre e 23'9. 60'	E-81 degre e 958. 67'				
					E a s t	Volum e No.15 /41 and remain ing part of Yamu na River	N-25 degre e 23'1. 07"	E-81 degre e 949. 20'				
					S o u t h	Volum e No. 15/45 and remain ing part of Yamu	N-25 degre e 23'14 .03'	E-81 degre e 949. 20'				

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5	Man jhan pur	Umr awa	15/ 41 to 15/ 42	24, 28	N or th	na River Distric t Chitra koot	N-25 degre e 23.16 4'	E-81 degre e 9.96 9'	M or a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Village Umra wa	N-25 degre e 22.85 2'	E-81 degre e 10.2 33'				
					E as t	Volum e No. 15/40 or remai ning part of Yamu na River	N-25 degre e 22.62 0'	E-81 degre e 10.2 11'				
					S o ut h	Volum e No. 15/43 or Remai ning part of Yamu na River	N-25 degre e 25.00 2'	E-81 degre e 09.8 50'				
6	Man jhan pur	Diya	11/ 3 to 11/ 4	24, 28	N or th	Village Diya	N-25 degre e 16.37 4'	E-81 degre e 27.9 94'	M or a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Distric t Chitra koot	N-25 degre e 16.36 7'	E-81 degre e 28.1 45'				
					E as t	Volum e No.11 /02	N-25 degre e 16.15 0'	E-81 degre e 28.1 45'				
					S o ut h	Volum e No.11 /05	N-25 degre e 16.3'	E-81 degre e 27.9 84'				

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7	Man jhan pur	Diya	11/ 15 to 11/ 16	24, 28	N or th	District Chitra koot or remain ing part of Yamu na River	N-25 degre e 16.46 8'	E-81 degre e 27.4 32'	M or a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Village Diya	N-25 degre e 16.46 0'	E-81 degre e 27.5 27'				
					E as t	Volum e No. 11/14 or remain ing part of Yamu na River	N-25 degre e 15.48 9'	E-81 degre e 27.1 41'				
					S o ut h	Volum e No. 11/17 or Remai ning part of Yamu na River	N-25 degre e 15.50 3'	E-81 degre e 27.0 57'				
8	Man jhan pur	Jam una pur	16/ 16 to 16/ 17	24, 28	N or th	Volum e No.16 /18	N-25 degre e 24'59 .45"	E-81 degre e 918. 00'	M or a m	2,4 0,0 00	3,00 ,00, 000	1,80 ,00, 000
					W es t	Volum e No.16 /15	N-25 degre e 25 9.33'	E-81 degre e 853. 69'				
					E as t	Rasta Bad Village Seema Jamu napur	N-25 degre e 25'19 .78"	E-81 degre e 8 56.6 0'				
					S o	Yamu na	N-25 degre	E-81 degre				

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					ut h	River Distric t Chitra koot	e 257. 22'	e 923. 23'				
9	Man jhan pur	Ded ha Dal	14/ 5 to 14/ 16	24, 28	N or th	Distric t Chitra koot	N-25 degre e 24'19 .993"	E-81 degre e 16.2 21'	M or a m	2,4 2,5 00	3,63 ,75, 000	1,81 ,87, 500
					W es t	Village Dedha dall	N-25 degre e 20.01 2'	E-81 degre e 16.3 44'				
					E as t	Volum e No.14 /03 or remai ning part of Yamu na River	N-25 degre e 19.60 3"	E-81 degre e 16.5 68'				
					S o ut h	Volum e No. 14/07 or remai ning Part of Yamu na River	N-25 degre e 19.50 0'	E-81 degre e 16.2 96'				
1 0	Vay al	Kate wa	10/ 17 to 10/ 18	24, 28	N or th	Distric t Chitra koot	N-25 degre e 16.62 6"	E-81 degre e 30.2 33'	M or a m	1,8 0,0 00	2,70 ,00, 000	1,35 ,00, 000
					W es t	Village Katew a	N-25 degre e 16.65 7'	E-81 degre e 30.3 83'				
					E as t	Volum e No.10 /16 or remai ning part of Yamu	N-25 degre e 16.24 0"	E-81 degre e 30.4 83'				

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					na River							
					S o u t h	Volum e No. 10/19 or remai ning part of Yamu na River	N-25 degre e 16.16 8'	E-81 degre e 30.3 09'				

2. The Call Plan and duration of E-tender will be executed as follows:

E-tender Invitation	From 10.00AM on 02.07.2021 to 5.00PM on 09.07.2021
The place and time of submission of the original record	District Magistrate Office (Mining Section) Kaushambhi on 12.07.2021 till 05.00 PM
The Date and Place of Opening E-tender	On 13.07.2021 from 02.00 PM in District Magistrate Office Kaushambhi

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The process of E-tendering will be done on e-tender portal "etenders.up.nic.in". The complete procedure and conditions related to the tender are available on the tender portal. Apart from this, information can be obtained from the office of the District Magistrate (Mining Section) on any working day.

Sd/-
(Sujit Kumar)
District Magistrate
Kaushambhi

www.upgov.nic.in

Upid- 165004 Dt. 28.06.2021

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ANNEXURE P-2

41

**OFFICE OF DISTRICT MAGISTRATE, KAUSHAMBHI
(MINING SECTION)**

Letter No.315/ Mineral-Collector Dated 23/07/2021

LETTER OF INTENT

M/s Manali Vintrade Pvt. Ltd.

Prop. Sh. Shafique Mohammed S/o Sh. Md. Chiddu

Resident of 259 Pur Kanpur Dehat, U.P.

According to the instructions given in the Government's mandate number-781/86-2020-14 (S.A.)/2020, dated May 23, 2020, the mining areas of minerals, sand, morum, gravel etc. available in the river surface should be reduced through e-tendering system, release number 255/ Mining Assistant dated 24.06.2021 was issued to allow sand/moram areas of district Kaushambi on mining permit for a short period of 06 months to be arranged on mining permit. The area advertised in the above release is Yamuna river located in Tehsil Manjhanpur of district Kaushambi, area 11/15 to 11/16 of village Diya, 24.28 hect., quantity 1,80,000 cubic meters

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of sand/morum for mining/transportation at the rate of Rs.154/- per cubic meter. E-tender has been bid by you, which is highest. Subject to the conditions mentioned in the said release 06, the said tender has been accepted for grant of permit for a short period of one month.

Therefore, under the provisions/conditions mentioned in the mandate dated 23.05.2020 and the said release dated 10.12.2020, the letter of intent is being issued with the instruction that: -

1. If environment clearance certificate is received for the above mentioned area, then according to the rules, you will have to transfer the environmental clearance in your favor and submit it to this office.
2. If environment clearance is not obtained for the said area, then after receiving the letter of intent from you, the approved mining plan, then the environmental clearance shall be obtained according to the provisions of the notification dated 14.09.2006 of the Ministry of Environment, Forest and Climate Change,

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Government of India and the same must be presented in the office.

3. According to the amount of the highest tender by you and the quantity mentioned above Amount Payable (180000X154) Rs.2,77,20,000/- (Two Crore Seventy Lakh Twenty Thousand 50 percent of Rs.1,38,60,000/- (One Crore Thirty Eight Lakh Sixty Out of the amount deposited as Earnest Money Rs.1,35,00,000/- (Rupees One Crore Thirty Five Lakh) (D.D.) the remaining amount is Rs.3,60,000/- (Rupees Three Lakh Sixty Thousand) and ensure to submit the Letter of Intent within two working days of its issuance. The remaining 50 percent amount of Rs.1,38,60,000/- (Rupees one crore thirty eight lakh sixty thousand) will have to be deposited before issuance of the Letter of Permit with the prescribed head of account 0853 and have to present the original copy of the challan. Simultaneously, 02 percent TCS (Income Tax) of Rs.2,77,20,000/-

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(Rupees two crore seventy seven lakh twenty thousand) and 10 percent DMF of will also have to be deposited and will also have to deposit the original challan and receipt and with respect to the total royalty of Rs.2,77,20,000/- (Rupees Two Crores Seventy Seven Lakhs and Twenty Thousand), 2 percent stamp duty will also be payable. If the due amount is not deposited within the stipulated period, then the earnest money of Rs.1,35,00,000/- (One Crore Thirty Five Lacs Only) deposited by you, will be forfeited in favour of the State Government, whose entire responsibility will be yours.

Sd/-
(Sujit Kumar)
District Magistrate
Kaushambi.

Number and date mentioned above.

Copy: - Sent to the following for information and necessary action.

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1. Secretary, Geology and Mining, Government of Uttar Pradesh, Lucknow.
2. Director, Geology and Mining Directorate, Uttar Pradesh Lucknow.

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ANNEXURE-P-3

TREASURY FORM 209(1)

46

FINANCIAL RULES COLLECTION VOL-5 PART-2
FORM NO. /43A (1)
(SEE PARAGRAPH 417 AND 478)
CHALLAN FORM FOR DEPOSITION OF AMOUNT

	Sub-Treasury/ Name and Branch of the Bank	State Bank of India Manjhanpur
1.	The name of the person (Middle name if required) or Organization in which the amount is being deposited	District Magistrate Kaushambi
2.	Address	M/s Manali Vintrade Pvt. Ltd.
3.	Name of the registering institution / post and case number (if required)	Prop. Sharif Mohammad S/o Md. Chiddu, Resident of 259 Pur, Kanpur Dehat, U.P.
4.	Full details of the amount being deposited (For what is the amount being deposited and in favor of which department is it being deposited)	Yamuna River Section No.11/15 to 11/16
5.	Gross Amount of Challan	Request for unrest money

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		Rs.1,35,00000/-for a short period of 6 months
6.	Net Amount of Challan	DD No. 291766 Dated 07.07.2021
7.	Full Statement of Head of Account/ Seal of Head Account:	Punjab National Bank
8.	13 digit of Head of Account	

Main title of Article	Sub-Main title	Short title	Sub-title	Detail ed title	Amount (In nos.)
0 8 5 3	0 0	1 0 2	0 1	0 0	1,35,000 00/-
Amount (In Words) One Crore Thirty Five Thousand Only				Yog	1,35,00000 /-
Signature of the departmental officer verifying the title of account in circulation with stamp			Sd/- Mining Seal Office	Name and Signature of the depositor	

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FOR SUB-TREASURY USE ONLY

Challan Numbers:	8200/01/4500010	In Numbers	1,35,00000/-
Date:		In Words	One Crore Thirty Five Thousand Only

Received

Sd/-

Signature of the Receiver with the stamp of the
Sub-Treasury Bank

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ANNEXURE PH.

TREASURY FORM 209(1) 49

FINANCIAL RULES COLLECTION VOL-5 PART-2
FORM NO. /43A (1)
(SEE PARAGRAPH 417 AND 478)
CHALLAN FORM FOR DEPOSITION OF AMOUNT

	Sub-Treasury/ Name and Branch of the Bank	State Bank of India Manjhanpur
1.	The name of the person (Middle name if required) or Organization in which the amount is being deposited	District Magistrate Kaushambi
2.	Address	M/s Manali Vintrade Pvt. Ltd.
3.	Name of the registering institution / post and case number (if required)	Prop. Sh. Sharif Mohammad S/o Sh. Mohammad Chiddu R/o 259 Pur, Kanpur Dehat, (U.P.)
4.	Full details of the amount being deposited (For what is the amount being deposited and in favor of which department is it being deposited)	Yamuna River Section No.11/15 to 11/16
5.	Gross Amount of Challan	Remaining 50% amount for a short

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		period of 6 months Rs.360000/-
6.	Net Amount of Challan	DD No. 291787 Date 04-04-2021
7.	Full Statement of Head of Account/ Seal of Head Account:	Punjab National Bank
8.	13 digit of Head of Account	

Main title of Article	Sub-Main title	Short title	Sub-title	Detailed title	Amount (In nos.)
0 8 5 3				0 0	3,60,00
	0 0	1 0 2	0 1		0/-
Amount (In Words) Three Lacs Sixty Thousand Only				Yog	360000/-
Signature of the departmental officer verifying the title of account in circulation with stamp			Sd/- Mining Seal Office	Name and Signature of the depositor	

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FOR SUB-TREASURY USE ONLY

Challan Numbers:	8200/01/4702/217	In Numbers	360000/-
Date:	Sd/-	In Words	Three Lacs Sixty Thousand Only

Received

Sd/-

Signature of the Receiver with the stamp of the
Sub-Treasury Bank

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ANNEXURE - P -

State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 541

E-mail: docupko@yahoo.com

Website: www.seiaaup.com

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To,

Shri Shafiqua Mohd,
S/o Shri Mohd. Chhiddu,
R/o 259 pur, Kanpur Dehat.

Ref. No. 25 /Parya/SEIAA/4045/2021

Date: 22 April, 2022

Sub: Transfer of EC of Sand/ Morrum Mining from river bed of Yamuna, at Zone No./Gata No./ Khand No.-11/15 and 11/16 at Village- Diya Uparhar, Tehsil- Manjhanpur, District- Kaushambi, U.P. (L. Area- 24.28 Ha) M/s Rishab Herbal Pvt Ltd. File No. 4045/Proposal No. SIA/UP/MIN/ 227641/2021

Reference- MoEFCC Proposal no- SIA/UP/MIN/227641/2021 U.P File no- 4045

Dear Sir,

Please refer to your application/letter dated 23-03-2022 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 04-01-2022.

SEIAA gone through the letter of Manali Vintrade Pvt. Ltd. dated 23.03.2022 regarding transfer of Environmental Clearance to the above project issued vide letter no. 281/Parya/SEAC/4045/2018 date 31.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Shri Arun Kumar S/o Shri Ram Vilash Singh, R/o A1/123DLF Dilshad Vistar 2 Sahibabad Pasaunda Ghaziabad. SEIAA noted that the previous lease issued to Shri Arun Kumar was cancelled vide DM, Kaushambi order no. 786/Khanj-Ka dated 20.10.2020 and another LOI was issued to M/s Manali Vintrade Pvt. Ltd., prop. Shri Shafiqua Mohd. S/o Shri Mohd. Chhiddu R/o 259 pur, Kanpur Dehat vide letter no. 315/Khanj-ko dated 24.07.2021 for a period of 6 months. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 281/Parya/SEAC/4045/2018 date 31.03.2018 from Shri Arun Kumar S/o Shri Ram Vilash Singh, R/o A1/123DLF Dilshad Vistar 2 Sahibabad Pasaunda Ghaziabad to M/s Manali Vintrade Pvt. Ltd., prop. Shri Shafiqua Mohd. S/o Shri Mohd. Chhiddu R/o 259 pur, Kanpur Dehat for six months and 1,80,000 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void. SEIAA added the following conditions:-

1. Validity period of this EC is co-terminus with the validity of current mine plan or current lease period whichever is earlier.
2. For seeking any extension in transfer period or re-transfer, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

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6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 125 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
Rest all the content of Environmental Clearance letter no. 201/Parya/SEAC/4045/ 2018 date 31.03.2018 shall remain same.
Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No. /Parya/SEIAA/4045/2021 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – spenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc2.lko.mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Kai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Kaushambi, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE P-7

TREASURY FORM 209(1)

**FINANCIAL RULES COLLECTION VOL-5 PART-2
FORM NO. /43A (1)
(SEE PARAGRAPH 417 AND 478)
CHALLAN FORM FOR DEPOSITION OF AMOUNT**

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1.	Sub-Treasury/ Name and Branch of the Bank	State Bank of India Manjhanpur
2.	IFSC Code of the Bank	
3.	The name of the person (Middle name if required) or Organization in which the amount is being deposited	Manali Vintrade Pvt. Ltd.
4.	Name of the registering institution / post and case number (if required)	Prop. Sharif Mohammad S/o Md. Chiddu, R/o 259 Pur, Kanpur Dehat, U.P.
5.	Full details of the amount being deposited (For what is the amount being deposited and in favor of which department is it being deposited)	Village- Diya, Tehsil- Manjhanpur, Remaining 50% amount for a short period of 6 months Rs.13860000
6.	Gross Amount of Challan	

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7.	Net Amount of Challan	DD No. 291995 Dated 30.04.2022
8.	Full Statement of Head of Account/ Seal of Head Account:	P.N.B Vijay Nagar, Delhi
9.	13 digit of Head of Account	

Main title of Article	Sub-Main title	Short title	Sub-title	Detail ed title	Amount (In nos.)
0 8 5 3	0 0	1 0 2	0 1	0 0	1,38,600 00/-
Amount (In Words) One Crore Thirty Eight Lacs Sixty Thousand Only				Yog	1,38,60000 /-
Signature of the departmental officer verifying the title of account in circulation with stamp		Sd/- Mining Seal Office		Name and Signature of the depositor	

FOR SUB-TREASURY USE ONLY

Challan Numbers:	8200/01/E700004	In Numbers	1,38,60000/-
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Date:	07/05/2022	In Words	One Crore Thirty Eight Lacs Sixty Thousand Only
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Received

Sd/-

Signature of the Receiver with the stamp of the
Sub-Treasury Bank

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ANNEXURE P-8

MINING PERMISSION LETTER

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As per the instructions given in the Government Order No.- 781/86-2020-14 (S.A.)/ 2020, dated 23 May, 2020 to the mining areas of mineral sand /gravel available in the river surface, Rule 23 of the Uttar Pradesh Minerals (Avoidance) Rules, 1963 (2) Under (a) for a short period of 06 months (maximum 06 months), e-tender was invited by release number 255/Mining Assistant Co. dated 24.06.2021 to be approved on mining permit. According to the highest rate received in the e-tender, the amount payable by the tenderer is Rs. 2,77,20,000/- (Rupees two crore seventy seven lakh twenty thousand) Challan No. 8200/01/H500010 dated 05.08.2021, Amount of Rs.1,35,00,000/- and Challan No.8200/01/H700017 dated 07.08.2021, Amount of Rs.3,60,000/- and Challan No. 8200/01/E700004 dated 07.05.2022 amount of Rs.1,38,60,000/-, have paid in advance. M/s Manali Vintrade Pvt. Ltd. Prop. Mr. Sharif Mohd. Son of Mr. Mohd. Chhidu resident of 259 Pur Kanpur Dehat, U.P. is granted


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mining permission for mining/transportation as per the following details and conditions: -

MINING PERMISSION DETAILS

Area Description Tehsil/Village /Gata No./Volume No.	Area (In Hectare)	Name of the Sub mine ral	Quantity of Sub Mineral (in Cubic Meter)	Duration of Permission Letter	
Tehsil Manjhanpur/ Village Diya/ Volume No. 11/15 to 11/16	24.28	Moram	1,80,000	09.05.2022	08.01.2023

Conditions: -

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1. The license shall remain valid till the date of expiry of the period specified in the permit, or until such date until the permitted quantity of mineral is removed, whichever is earlier.
2. The mining work will be executed subject to the conditions given in the approved mining plan and environmental cleanliness certificates.
3. Period of Mining Permit (Except Monsoon Session July, August, September) Max will be for 06 months.
4. Amount of Rs.27,72,000/- (Rupees Twenty Seven Lakh Seventy Two Thousand) has been deposited by the license holder to the District Mineral Foundation Trust.
5. The holder of the permit shall continue to indemnify the State Government against any third party claim and shall himself determine such claim as soon as it arises.

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6. The holder of the permit shall extract the mineral in such a manner as not to cause any obstruction or damage to any road, public street, building, land house, public land or public property.
7. The holder of the permit shall keep an account of all the minerals collected and hereby permit the deputation authority to inspect such accounts.
8. The Uttar Pradesh Minor Minerals (Avoidance) Rules, 2021 and all relevant mandates/directives issued from time to time will have to be ensured, as ordered by Hon'ble Supreme / High Court and National Green Tribunal from time to time.
9. Environment Sanitation Certificate dated 22.04.2022 shall comply with the conditions mentioned in letter and spirit. Non-compliance will automatically result in the license being cancelled.

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10. Other Terms and Conditions: - Which are required by the District Magistrate due to the geographical location of the area to be understood.
11. Affidavit has been submitted by the lessee to the effect that against the stamp payable, if the FD/bank will not furnish the guarantee, the permit itself will be considered canceled.

Sd/-
(Sujit Kumar)
District Magistrate
Kaushambi.

**OFFICE OF THE DISTRICT MAGISTRATE,
KAUSHAMBI.**

Letter number: 123 (0)/Mineral-Collector Dated
09/05/2022

Copy: - Sent to the following for information and necessary action.

1. Director, Directorate of Geology and Mining, Uttar Pradesh Mineral Bhawan Lucknow.
2. Senior Superintendent of Police Prayagraj Division Prayagraj

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3. Officer-in-Charge, Geology and Mining Department
Regional Office Prayagraj
4. Superintendent of Police, Kaushambi.
5. Additional District Magistrate (V. / State)
Kaushambi.
6. The Deputy Collector, Manjhanpur.
7. The Area Officer, Manjhanpur.
8. M/s Manali Vintrade Pvt. Ltd. Prop. Sh. Sharif
Mohammad S/o Sh. Md. Chhidu R/o 259 Pur
Kanpur Dehat, Uttar Pradesh.

Sd/-
District Magistrate
Kaushambhi

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ANNEXURE-P-9

TREASURY FORM 209(1)

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FINANCIAL RULES COLLECTION VOL-5 PART-2

FORM NO. /43A (1)

(SEE PARAGRAPH 417 AND 478)

CHALLAN FORM FOR DEPOSITION OF AMOUNT

1.	Sub-Treasury/ Name and Branch of the Bank	State Bank of India Manjhanpur
2.	IFSC Code of the Bank	
3.	The name of the person (Middle name if required) or Organization in which the amount is being deposited	M/s Manali Vintrade Pvt. Ltd.
4.	Name of the registering institution / name of the party and case number (if required)	Prop. Sh. Sharif Mohammad S/o Md. Chiddu, R/o 259 Pur, Kanpur Dehat, U.P.
5.	Full details of the amount being deposited (For what is the amount being deposited and in favor of which department is it being deposited)	Map fee Rs.3000/- of Yamuna River Section No.11/15 to 11/16

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6.	Gross Amount of Challan					
7.	Net Amount of Challan					
8.	Full Statement of Head of Account/ Seal of Head Account:					
9.	13 digit of Head of Account					
	Main title of Article	Sub-Main title	Short title	Sub-title	Detailed title	Amount (In nos.)
	0 8 5 3	0 0	1 0 2	0 1	0 0	3000/-
						-
	Amount (In Words) Three Thousand Only				Yog	3000/-
	Signature of the departmental officer verifying the title of account in circulation with stamp		Sd/- Mining Seal Office		Name and Signature of the depositor	

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FOR SUB-TREASURY USE ONLY

Challan Numbers:	8200/01/DL004	In Numbers	3000/-
Date:		In Words	Three Thousand Only

Received

Sd/-

Signature of the Receiver with the stamp of the
Sub-Treasury Bank

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ANNEXURE-P-10

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SBI State Bank of India											
										_____Branch	
										Date 02-05-2022	
A/c No.											
3	7	9	6	4	7	4	3	8	8	8	
For the Credit of District Mineral Foundation Village Kaushambhi Amount (in words) Rupees											

Details of Cash/Cheque											
DD No. 291996						2772000/00					
Sd/-						2772000/00					
						Cash/Passing Officer					

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Annexure-P-11

State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Devesh Agrawal
S/o Shri Sajjan Kumar Agrawal,
F-1 Yog Galaxy 15/82 Laththa wall Kothi
Civil lines, Kanpur.

Ref. No. 552/Parya/SEIAA/Gen/2020

Date: 22 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018

Dear Sir,

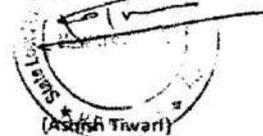
Please refer to your application/letter 18.11.2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri Devesh Kumar Agrawal dated 20.10.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Ankit Gupta S/o Shri Vijay Shankar Gupta, 843, Sector-19 Indira Nagar, Lucknow. SEIAA noted that the previous lease issued to Shri Ankit Gupta was cancelled vide DM, Jalaun, order no. 704/Khanj/MMC-30 dated 20.12.2019 and another LOI was issued to Shri Devesh Agrawal S/o Shri Sajjan Kumar Agrawal, F-1 Yog Galaxy 15/82 Laththa wali Kothi Civil lines, Kanpur vide letter no. 1209/Khanj/MMC-30 E-tender 2020 dated 17/06/2020 for six months and 151815 m³ capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018 from Shri Ankit Gupta S/o Shri Vijay Shankar Gupta, 843, Sector-19 Indira Nagar, Lucknow to Shri Devesh Agrawal S/o Shri Sajjan Kumar Agrawal, F-1 Yog Galaxy 15/82 Laththa wali Kothi Civil lines, Kanpur with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 217/parya/SEAC/4056/2018 date 08.03.2018 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 552/Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,
Shri Vinod Kumar Rai
S/o Shri Haridas Rai,
M/s Anuradha Construction,
1962/2, Sahni Compound, Civil lines, Jhansi.

Ref. No. 248/Parya/SEIAA/4512-4384/2020

Date: 26 March, 2021

Sub: Transfer of Environmental Clearance Proposed Riverbed Sand/Morrum Mining Project from Ken River of M/s Eureka Mines and Minerals LLP located at Gata No.-747 (Khand No.- 01), Village- Pathreta, Tehsil- Kalpi, District-Jalaun, Uttar Pradesh. Sanctioned Lease Area-40.02 Ha File No. 4512/ 4384

Dear Sir,

Please refer to your application dated 12-02-2021 addressed to the Chairman, SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 15-03-2021.

SEIAA gone through the letter of Shri Vinod Kumar Rai, Jhansi dated 12.02.2021 regarding transfer of Environmental Clearance to the above project issued vide letter no. 501/Parya/SEAC/4512-4384/2018 date 24.11.2018 along with DM, Jalaun letter no. 1916/Khanij-MMC-30 dated 03.02.2021 clarifying that order dated 02.09.2020 of Commissioner Jhansi has been annulled by the appellate authority. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Chandra Shekhar Chaurasia S/o Shri Deen Dayal Chaurasia, H no.-28, Brahmpuri colony near Jugauli crossing, Faizabad road, Lucknow. SEIAA noted that the previous lease issued to Shri Chandra Shekhar Chaurasia, Lucknow was cancelled vide DM, Jalaun order no. 1033/khanij-30MMC dated 23.03.2020 and another LOI was issued to Shri Vinod Kumar Rai S/o Shri Haridas Rai, M/s Anuradha Construction 1962/2, Sahni Compound, Civil lines, Jhansi vide letter no. 1208/Khanij MMC-30(E-tender 2020) dated 17.06.2020 for six months and 161940 m³ capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 501/Parya/SEAC/4512-4384/2018 date 24.11.2018 from Shri Chandra Shekhar Chaurasia S/o Shri Deen Dayal Chaurasia, H no.-28, Brahmpuri colony near Jugauli crossing, Faizabad road, Lucknow to Shri Vinod Kumar Rai S/o Shri Haridas Rai, M/s Anuradha Construction 1962/2, Sahni Compound, Civil lines, Jhansi with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no. 501/Parya/SEAC/4512-4384/2018 date 24.11.2018 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.



Member Secretary, SEIAA

Ref. No. 248/Parya/SEIAA/4512-4384/2020 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow
7. Copy for Web Master/Guard file.

(Ashish Tharan)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vinod Kumar Rai,
M/S Anuradha Construction,
1962/2, Shahni Compound,
Civil lines Jhansi.

Ref. No. 419 /Parya/SEIAA/4119/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Sand/Morrum Mining at Betwa River Bed, Gata No.- 1191/2, Khand No.- 03, Village- Sikarivyas, Tehsil- Orai, District- Jalaun, U.P., Shri Raghvendra Singh. (Lease Area 20.20 Ha) File No. 4119

Dear Sir,

Please refer to your application/letter dated 29-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 01-10-2020.

SEIAA gone through the letter of Shri Vinod Kumar Rai, Jhansi dated 29.09.2020 requesting to mention the production capacity in the transfer letter no. 347/Parya/SEIAA/4119/2020 dated 28.09.2020. SEIAA agreed with the request and amended the content as - "Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 73/Parya/SEAC/4119/2018 date 14.05.2018 from Raghvendra Singh S/o Shri Devi Prasad, Village & Post - Bijaura, Thana- Todi Fatehpur, Tehsil- Garautha, Jhansi to Shri Vinod Kumar Rai M/S Anuradha Construction, 1962/2 Shahni Compound Civil lines Jhansi for six months and 101209 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 73/Parya/SEAC/4119/2018 date 14.05.2018 shall remain the same.

(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 419 /Parya/SEAC/4119/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

To,

Smt. Ram Sawari
W/o Shri Ram Krishna Pandey,
M/s Shivam Construction and Suppliers,
211 Chak Babura, Triveni Nagar, Thana Naini,
Karchhana, Prayagraj.

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Ref. No. 334 /Parya/SEIAA/3897/2020

Date: 22 September, 2020

Sub: Transfer of Environmental Clearance for Sand/Morum Mining on the River bed of Baghein River at Gata No-6261, 6262, 6478, 6497, 6595, 6597, 6598 (Area 10 ha) in Village- Badausa, Tehsil - Atarra, Banda. M/s Indore Property Pvt. Ltd. File no-3897

Dear Sir,

Please refer to your application/letter dated 17-08-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 02-09-2020.

SEIAA gone through the letter of Smt. Ram Sawari, Prayagraj, dated 17.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 121/Parya/SEAC/3897/2017 date 27.01.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to M/S Indore Properties Pvt Ltd G1, M3 Sapana Chambers South Tukoganj, Indore. SEIAA noted that the previous lease issued to Indore Properties, Indore was cancelled vide DM, Banda order no. 3345/Khanij-30 Banda dated 30.12.2018 and another LOI was issued to Smt. Ram Sawari W/o Shri Ram Krishna Pandey, Shivam Construction and Suppliers, 211 Chak Babura, Triveni Nagar, Thana Naini, Karchhana, Prayagraj vide letter no. 1255/Khanij30 Banda dated 10/08/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 121/Parya/SEAC/3897/2017 date 27.01.2018 from M/S Indore Properties Pvt Ltd G1, M3 Sapana Chambers South Tukoganj, Indore to Smt. Ram Sawari W/o Shri Ram Krishna Pandey, Shivam Construction and Suppliers, 211 Chak Babura, Triveni Nagar, Thana Naini, Karchhana, Prayagraj with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 121/Parya/SEAC/3897/2017 date 27.01.2018 shall remain the same.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 334 /Parya/SEAC/3897/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Smt. Ram Sawari,
W/o Shri Ram Krishna Pandey,
M/s Shivam Construction and Suppliers,
211 Chak Babura, Triveni Nagar, Thana Naini,
Karchhana, Prayagraj.

Ref. No. 332/Parya/SEIAA/4454/2020

Date: 22 September, 2020

Sub: Transfer of Environmental Clearance for Proposed Ordinary Sand Mining Project of M/s Mallikarjun Associates, Authorised Signatory- Sumant Gupta (Total lease Area- 21.00 Ha), Gata No.- 876 Kha, 886 Ka, 1481, 1482, 1505, 2031, 2039, 2047, 2247, 2270, 2521, 2522, 2538, 2541 Kha, 2577, 2599, 2676, (Block No.- 36), Village- Mahuta, Tehsil- Atra, District- Banda, U.P., (Leased Area- 21.00 ha). File No. 4454

Dear Sir,

Please refer to your application/letter dated 17-08-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 02-09-2020.

SEIAA gone through the letter of Smt. Ram Sawari, Prayagraj, dater 17.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 480/Parya/SEAC/4454/2018 date 22.11.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Sumant Gupta S/o Shri Ram Kishun Gupta, 14 near Petrol Pump, Gandhi nagar, Mahoba. SEIAA noted that the previous lease issued to Shri Sumant Gupta, was cancelled vide DM, Banda order no. 1117A/Khanij-30 Banda dated 19.06.2019 and another LOI was issued to Smt. Ram Sawari W/o Shri Ram Krishna Pandey, Shivam Construction and Suppliers, 211 Chak Babura, Triveni Nagar, Thana Naini, Karchhana, Prayagraj vide letter no. 1253/Khanij30 Banda dated 10/08/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 480/Parya/SEAC/4454/2018 date 22.11.2018 from Shri Sumant Gupta S/o Shri Ram Kishun Gupta, 14 near Petrol Pump, Gandhi nagar, Mahoba to Smt. Ram Sawari W/o Shri Ram Krishna Pandey, Shivam Construction and Suppliers, 211 Chak Babura, Triveni Nagar, Thana Naini, Karchhana, Prayagraj with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 480/Parya/SEAC/4454/2018 date 22.11.2018 shall remain the same.


Member Secretary, SEIAA

Ref. No. 332/Parya/SEAC/4454/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Videet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Devesh Agrawal
S/o Shri Sajjan Kumar Agrawal,
F-1 Yog Galaxy 15/82 Laththa wali Kothi
Civil lines, Kanpur.

Ref. No. 552/Parya/SEIAA/Gen/2020

Date: 23 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018

Dear Sir,

Please refer to your application/letter 18.11.2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri Devesh Kumar Agrawal dated 20.10.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Ankit Gupta S/o Shri Vijay Shankar Gupta, 843, Sector-19 Indira Nagar, Lucknow. SEIAA noted that the previous lease issued to Shri Ankit Gupta was cancelled vide DM, Jalaun, order no. 704/Khanij/MMC-30 dated 20.12.2019 and another LOI was issued to Shri Devesh Agrawal S/o Shri Sajjan Kumar Agrawal, F-1 Yog Galaxy 15/82 Laththa wali Kothi Civil lines, Kanpur vide letter no. 1209/Khanij/MMC-30 E-tender 2020 dated 17/06/2020 for six months and 151815 m3 capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 217/parya/SEAC/4056/2018 date 08.03.2018 from Shri Ankit Gupta S/o Shri Vijay Shankar Gupta, 843, Sector-19 Indira Nagar, Lucknow to Shri Devesh Agrawal S/o Shri Sajjan Kumar Agrawal, F-1 Yog Galaxy 15/82 Laththa wali Kothi Civil lines, Kanpur with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 217/parya/SEAC/4056/2018 date 08.03.2018 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 552/Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file

(Ashish Tiwari)

Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinect Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Raghav Chandak
S/o Shri Ashok Chandak,
203-G Block, Shri Gananagar,
Rajsthan.

Ref. No. 544/Parya/SEIAA/Gen/2020

Date: 23 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 706/parya/SEAC/4590/2018 dated 02.03.2019

Dear Sir,

Please refer to your application/letter 09-11-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri Raghav Chandak dated 18.11.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 706/parya/SEAC/4590/2018 dated 02.03.2019. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to M/s RSI Stone World Pvt. Ltd., E7, M 708 Arera Colony Bhopal, MP. SEIAA noted that the previous lease issued to M/s RSI Stone World Pvt. Ltd. was cancelled vide DM, Hamirpur, order no. 5095/Khanij-MMC-30-vividh/2019-20 dated 24.03.2020 and another LOI was issued to Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajsthan, vide letter no. 288/Khanij-MMC-30-vividh(2020-21 dated 27/06/2020 for six months and 97152 m3 capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 706/parya/SEAC/4590/2018 dated 02.03.2019 from M/s RSI Stone World Pvt. Ltd., E7, M 708 Arera Colony Bhopal, MP to Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajsthan.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 706/parya/SEAC/4590/2018 dated 02.03.2019 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 544/Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Atiganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

74

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Raghav Chandak
S/o Shri Ashok Chandak,
203-G Block, Shri Gananagar,
Rajasthan.

Ref. No. 551 /Parya/SEIAA/Gen/2020

Date: 23 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 504/Parya/SEAC/4155/2018 dated 24.11.2018

Dear Sir,

Please refer to your application/letter 18.11.2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri Raghav Chandak dated 18.11.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 504/Parya/SEAC/4155/2018 dated 24.11.2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Navneet Kumar Pandey S/o Shri Vinay Kumar Pandey 271, Vishwash Khand-3, Gomti Nagar, Lucknow. SEIAA noted that the previous lease issued to Shri Navneet Kumar Pandey was cancelled vide DM, Hamirpur, order no. 247/Khanij-MMC30-vividh(2020-21) dated 30.05.2020 and another LOI was issued to Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajasthan vide letter no. 430/Khanij-MMC-30-vividh/2020-21 dated 19.06.2020 for six months and 97152 m³ capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 504/Parya/SEAC/4155/2018 dated 24.11.2018 from to Shri Navneet Kumar Pandey S/o Shri Vinay Kumar Pandey 271, Vishwash Khand-3, Gomti Nagar, Lucknow to Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajasthan with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 504/Parya/SEAC/4155/2018 dated 24.11.2018 shall remain same

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010


(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 551 /Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Raghav Chandak
S/o Shri Ashok Chandak,
203-G Block, Shri Gananagar,
Rajsthan.

Ref. No. 549/Parya/SEIAA/Gen/2020

Date: 23 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 536/Parya/SEAC/4515-4198/2018 dated 29.11.2018

Dear Sir,

Please refer to your application/letter 18.11.2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri of Shri Raghav Chandak dated 18.11.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 536/Parya/SEAC/4515-4198/2018 dated 29.11.2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Sanjay Tyagi S/o Shri Devdutt Tyagi M/s Devyash Projects and Infrastructure Pvt Ltd EW2 Miyanwali Nagar, Paschim Vihar, New Delhi. SEIAA noted that the previous lease issued to Shri Sanjay Tyagi was cancelled vide DM, Fatehpur, order no. 564/30 Khanij/2019-20 dated 30.04.2020 and another LOI was issued M/s Mahadev Enclave Pvt Ltd. B37, Ayodhya Marg Hanuman Nagar, Jaipur, Director Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajsthan vide letter no. 706/30 Khanij/2020-21 dated 15/06/2020 for six months and 348100 m3 capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 536/Parya/SEAC/4515-4198/2018 dated 29.11.2018 from Shri Sanjay Tyagi S/o Shri Devdutt Tyagi M/s Devyash Projects and Infrastructure Pvt Ltd EW2 Miyanwali Nagar, Paschim Vihar, New Delhi to M/s Mahadev Enclave Pvt Ltd. B37, Ayodhya Marg Hanuman Nagar, Jaipur, Director Shri Raghav Chandak S/o Shri Ashok Chandak, 203-G Block, Shri Gananagar, Rajsthan with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 536/Parya/SEAC/4515-4198/2018 dated 29.11.2018 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, 1C-12V, Paryavaran Bhawan, V. bhuti Khand, Gomti Nagar, Lucknow
5. District Magistrate, Fatehpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow
7. Copy for Web Master/Guard file

(Ashish Tiwari)
Member Secretary, SEIAA

TC

State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeu@up.gov.in

Website : www.seiaaup.com

To,

Shri Anand Kumar,
S/o Shri Kailash Chandra Jain
M/s Raunak Constructions,
Ramnagar Road Bharat Mandir Chirgaon, Jhansi

Ref. No. 410 /Parya/SEIAA/3974/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Proposed Sand/Moram mining at Araji/Gata No. 278 & 293, Village-Teharka, Garautha, Jhansi. (Leased Area-20.234 Hac.). M/s Maa Betwa Trading Company, File No. 3974

Dear Sir,

Please refer to your application/letter dated 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 07-10-2020.

SEIAA gone through the letter of Shri Anand Kumar dated 07.09.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 133/Parya/SEAC/3974/2017 dated 29.01.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ashish Kumar Rai, M/s Maa Betwa Trading Company, Village Badora, Post- Ghisauli, Jhansi. SEIAA noted that the previous lease issued to Shri Ashish Kumar Rai was cancelled vide DM, Jhansi order no. 2250/MMC-30/2018-19 dated 08.03.2019 and another LOI was issued to Shri Anand Kumar, S/o Shri Kailash Chandra Jain M/s Raunak Constructions, Ramnagar Road Bharat Mandir Chirgaon, Jhansi vide letter no.731/ MMC-30/2020-21 dated 05.08.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 133/Parya/SEAC/3974/2017 dated 29.01.2018 from Shri Ashish Kumar Rai, M/s Maa Betwa Trading Company, Village Badora, Post- Ghisauli, Jhansi to Shri Anand Kumar, S/o Shri Kailash Chandra Jain M/s Raunak Constructions, Ramnagar Road Bharat Mandir Chirgaon, Jhansi for 6 months and 101500 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 133/Parya/SEAC/3974/2017 dated 29.01.2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 410 /Parya/SEAC/3974/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jhansi, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

File

State Level Environment Impact Assessment Authority, Uttar Pradesh

77

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaup.com

To,

Shri Abhay Pratap Singh
S/o Ravindra Pratap Singh
Post- Rohari Uruwa Bazar Khajni,
Gorakhpur.

Ref. No. 489/Parya/SEIAA/Gen/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance letter no- 134/parya/DEAC/sand(E-tender) Gorakhpur/2018 dated 19/03/2018

Dear Sir,

Please refer to your application/letter 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 15-10-2020.

SEIAA gone through the letter of Shri Abhay Pratap Singh regarding transfer of Environmental Clearance to the above project issued vide letter no. 134/parya/DEAC/sand(E-tender) Gorakhpur/2018 dated 19/03/2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Rohan Chudhari M/s Reliable Infrabuilt S/o Late Pankaj Chudhari Haribansh Gali Sheshpur Rajghat Sadar, Gorakhpur. SEIAA noted that the previous lease issued to Shri Rohan Chudhari was cancelled vide DM, Gorakhpur, order no. 1565/Khanij-19 dated 01.05.2019 and another LOI was issued to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post- Rohari Uruwa Bazar Khajni, Gorakhpur vide letter no. 150/upKhanij/baku/2020 dated 16/06/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 134/parya/DEAC/sand(E-tender) Gorakhpur/2018 dated 19/03/2018 from Shri Rohan Chudhari M/s Reliable Infrabuilt S/o Late Pankaj Chudhari Haribansh Gali Sheshpur Rajghat Sadar, Gorakhpur to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post-Rohari Uruwa Bazar Khajni, Gorakhpur for six months and 12500 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 134/parya/DEAC/sand(E-tender) Gorakhpur/2018 dated 19/03/2018 shall remain the same.



Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Gorakhpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

Tel

78

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Abhay Pratap Singh
S/o Ravindra Pratap Singh
Post- Rohari Uruwa Bazar Khajni,
Gorakhpur.

Ref. No. 488/Parya/SEIAA/Gen/2020

Date: 15 October, 2020

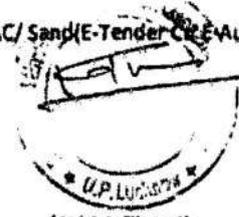
Sub: Transfer of Environmental Clearance letter no- 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018

Dear Sir,

Please refer to your application/letter 11-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 15-10-2020.

SEIAA gone through the letter of Shri Abhay Pratap Singh regarding transfer of Environmental Clearance to the above project issued vide letter no. 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Arvind Singh S/o Vijay Pratap Singh Gopal Nagar Siswa Bazar Koti Bhar Nichlaul Maharajganj. SEIAA noted that the previous lease issued to Shri Arvind Singh was cancelled vide DM, Gorakhpur, order no. 1246/Khanij-19 dated 01.02.2019 and another LOI was issued to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post- Rohari Uruwa Bazar Khajni, Gorakhpur vide letter no. 151/upKhanij/balu/2020 dated 16/06/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018 from Shri Arvind Singh S/o Vijay Pratap Singh Gopal Nagar Siswa Bazar Koti Bhar Nichlaul Maharajganj to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post- Rohari Uruwa Bazar Khajni, Gorakhpur for six months and 12500 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 488/Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Alliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Alliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Gorakhpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

T-C

State Level Environment Impact Assessment Authority, Uttar Pradesh

79

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Abhay Pratap Singh
S/o Ravindra Pratap Singh
Post- Rohari Uruwa Bazar Khajni,
Gorakhpur.

Ref. No. 488 /Parya/SEIAA/Gen/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance letter no- 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018

Dear Sir,

Please refer to your application/letter 11-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 15-10-2020.

SEIAA gone through the letter of Shri Abhay Pratap Singh regarding transfer of Environmental Clearance to the above project issued vide letter no. 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Arvind Singh S/o Vijay Pratap Singh Gopal Nagar Siswa Bazar Koti Bhar Nichlauri Maharajganj. SEIAA noted that the previous lease issued to Shri Arvind Singh was cancelled vide DM, Gorakhpur, order no. 1246/Khanj-19 dated 01.02.2019 and another LOI was issued to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post- Rohari Uruwa Bazar Khajni, Gorakhpur vide letter no. 151/up/Khanj/balu/2020 dated 16/06/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018 from Shri Arvind Singh S/o Vijay Pratap Singh Gopal Nagar Siswa Bazar Koti Bhar Nichlauri Maharajganj to Shri Abhay Pratap Singh S/o Ravindra Pratap Singh Post- Rohari Uruwa Bazar Khajni, Gorakhpur for six months and 12500 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 140/Parya/ DEAC/ Sand(E-Tender Co E-Auction/ Gorakhpur/2017-18., Dated 19-03-2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Gorakhpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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T-C

State Level Environment Impact Assessment Authority, Uttar Pradesh

80

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doepi@yaho.com

Website : www.seiaaup.com

To,

Shri Nishant Shukla,
M/s Allure Smart Shop,
S/o Shri Ravendra Shukla,
702/01 near Hotel Chanda, Civil lines Jhansi.

Ref. No. 418 /Parya/SEIAA/4037/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Proposed Chelra Sand Mine on Betwa River at Khand No.-1055, 1107, Villgae-Chelra, Tehsil- Moth, District-Jhansi (Leased Area-16.187 Ha) File No. 4037

Dear Sir,

Please refer to your undated application/letter addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 21-09-2020 & 07-10-2020.

SEIAA noted that the above project was taken in its meeting dated 21.09.2020 in which SEIAA opined that recommendation from Director Geological and Mining UP is required. Letter of Director Geological and Mining UP letter no. 1062/M-28/2012(Parya Swa)2019 TC, dated 06.10.2020 has been received. SEIAA also gone through the undated letter of Shri Nishant Shukla regarding transfer of Environmental Clearance to the above project issued vide letter no. 225/Parya/SEAC/4037/2018 date 08.03.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ashish Yadav S/o Shri Ram Pratap, Village & Post-Palar Bada Gaon, Jhansi. SEIAA noted that the previous lease issued to Shri Ashish Yadav was cancelled vide DM, Jhansi order no. 2103/MMC-30/2018-19 dated 07.01.2019 and another LOI was issued to Shri Nishant Shukla M/s Allure Smart Shop S/o Shri Ravendra Shukla 702/01 near Hotel Chanda, Civil lines Jhansi vide letter no.643/ MMC-30/2020-21 dated 21.07.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 225/Parya/SEAC/4037/2018 date 08.03.2018 Shri Ashish Yadav S/o Shri Ram Pratap, Village & Post- Palar Bada Gaon, Jhansi to Shri Nishant Shukla M/s Allure Smart Shop S/o Shri Ravendra Shukla 702/01 near Hotel Chanda, Civil lines Jhansi for 6 months and 15000 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 225/Parya/SEAC/4037/2018 date 08.03.2018 shall remain the same.


(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4037/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow
5. District Magistrate, Jhansi, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

FE

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docupiko@yahoo.com
Website : www.seiaaup.com

To,

Shri Raj Kumar Sharma,
S/o Shri Nand Lal Sharma,
Sector-B/1, House No. Palm Villa Sushant Golf City,
Lucknow.

Ref. No. 419...../Parya/SEIAA/4084/2020

Date: 15 October, 2020

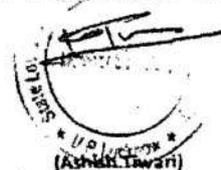
Sub: Transfer of Environmental Clearance for Proposed River Bed Sand/Morrum Mining from Ken River for M/s G. Sitaram Rath And Company located at Khand No.- 29/2, Village-Bakchha Khadar, Tehsil- Maudaha, District- Hamirpur, U.P., Sanctioned Lease Area- 12.145 ha., File No. 4084

Dear Sir,

Please refer to your application/letter dated 29-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 07-10-2020.

SEIAA gone through the letter of Shri Raj Kumar Sharma regarding transfer of Environmental Clearance to the above project issued vide letter no. 235/Parya/SEAC/4084/2018 date 16.03.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Brijesh Sahu, S/o Shri Thakur Deen Sahu near Alka Talkies Pipariya, Hoshangabad, MP. SEIAA noted that the previous lease issued to Shri Brijesh Sahu was cancelled vide DM, Hamirpur, order no. 338/Khanan/BaluPatta/2018-19 dated 01.04.2019 and another LOI was issued to Shri Raj Kumar Sharma S/o Shri Nand Lal Sharma sector-B/1, House No. Palm Villa Sushant Golf City Lucknow vide letter no. 1120/Khanij-MMC-30-vividh/2020-21 dated 24.09.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 235/Parya/SEAC/4084/2018 date 16.03.2018 from Shri Brijesh Sahu, S/o Shri Thakur Deen Sahu near Alka Talkies Pipariya, Hoshangabad, MP to Shri Raj Kumar Sharma S/o Shri Nand Lal Sharma sector-B/1, House No. Palm Villa Sushant Golf City Lucknow for six months and 97152 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 235/Parya/SEAC/4084/2018, date 16.03.2018 shall remain the same.



Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4084/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

T-2

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300 541. Fax : 91-522-2300 543
 E-mail : doeuplko@yahoo.com
 Website : www.seiaaup.com

To,
 Shri Shyam Mohan Tiwari
 S/o Late Shri Ramswaroop Tiwari
 M/s Krishna Techno Consultant Pvt Ltd.
 43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal.

Ref. No. 414/Parya/SEIAA/4201/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for River Sand/Morrum Mining at Khand No./ Gata No.-19/13, Village-Tikapur, Tehsil-Maudaha, District-Hamirpur, M/s Thakur Construction Company, Lease Area: 12.145 Ha, File No. 4201

Dear Sir,

Please refer to your application/letter dated 29-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 01-10-2020.

SEIAA gone through the letter of Shri Shyam Mohan Tiwari regarding transfer of Environmental Clearance to the above project issued vide letter no. 101/Parya/SEAC/4201/2018 date 23.05.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ajay Rai Dwivedi S/o Shri Ram Dutt Dwivedi, R/o 235 Uttari Kheldar, Fatehpur. SEIAA noted that the previous lease issued to Shri Ajay Rai Dwivedi was cancelled vide DM, Hamirpur order no. 246/Khanij/MMC-30-vividh/2020-21 dated 30.05.2020 and another LOI was issued to Shri Shyam Mohan Tiwari S/o Late Shri Ramswaroop Tiwari M/s Krishna Techno Consultant Pvt Ltd. 43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal vide letter no. 431/ Khanij/MMC-30-vividh/2020-21 dated 19/06/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 101/Parya/SEAC/4201/2018 date 23.05.2018 from Shri Ajay Rai Dwivedi S/o Shri Ram Dutt Dwivedi, R/o 235 Uttari Kheldar, Fatehpur to Shri Shyam Mohan Tiwari S/o Late Shri Ramswaroop Tiwari M/s Krishna Techno Consultant Pvt Ltd. 43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal for 6 months and 97152 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 101/Parya/SEAC/4201/2018 date 23.05.2018 shall remain the same.


 (Ashish Tiwari)
 Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4201/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.


 (Ashish Tiwari)
 Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doecupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ravindra Nath Singh,
S/o Shri Jai Prakash Singh,
6/159 Vineet Khand Gomti Nagar, Lucknow.

Ref. No. 413 /Parya/SEIAA/3997/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for "Sand /Morrum Mining" in Ken River at Gata No.-678, 680 kha, 681 kha, 682, 677 ka, 683 kha, 676, Village- Duredi, Tehsil & District-Banda., M/s Ashish Enterprises, (Leased Area-24.0 Ha). File No. 3997

Dear Sir,

Please refer to your application/letter dated 22-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 01-10-2020.

SEIAA gone through the letter of Shri Ravindra Nath Singh, Lucknow regarding transfer of Environmental Clearance to the above project issued vide letter no. 183/Parya/SEAC/3997/2018 date 17.02.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ashish Kumar S/o Shri Kailash Singh, Station Road, Parichha, Jhansi. SEIAA noted that the previous lease issued to Shri Ashish Kumar was cancelled vide DM, Banda order no. 3349/Khanij-30 Banda dated 30.12.2018 and another LOI was issued to Shri Ravindra Nath Singh, S/o Shri Jai Prakash Singh, 6/159 Vineet Khand Gomti Nagar, Lucknow vide letter no. 1254/Khanij-30 Banda 10.08.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 183/Parya/SEAC/3997/2018 date 17.02.2018 from Shri Ashish Kumar S/o Shri Kailash Singh, Station Road, Parichha, Jhansi to Shri Ravindra Nath Singh, S/o Shri Jai Prakash Singh, 6/159 Vineet Khand Gomti Nagar, Lucknow for 6 months and 2,40,000 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 183/Parya/SEAC/3997/2018 date 17.02.2018 shall remain the same.


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 413 /Parya/SEAC/3997/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.


(Ashish Tiwari)
Member Secretary, SEIAA



84

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,
Shri Liyakat Hussain,
S/o Shri Riyajat Hussain,
Mo-65 Station Road,
Chhawani Banda, U.P.

Ref. No. 457/Parya/SEIAA/4335/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Proposed Riverbed Sand/Morrum Mining Project from Ken River of M/s Chaudhary Int Udyog located at Gata No. 04 (Block-17), Village-Sadi Khadar, Tehsil- Pailani, District-Banda, U. P. Lease Area-13 Ha File No. 4335

Dear Sir,

Please refer to your application/letter dated 23-09-2020 addressed to the Chairman, SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 07-10-2020 & 13-10-2020.

SEIAA noted that the above project was taken in its meeting dated 07.10.2020 in which SEIAA found that Cancellation letter of previous lease has not been submitted. The project proponent has submitted the same. Hence SEIAA reviewed the case and gone through the letter of Shri Liyakat Hussain dated 03.09.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 517/Parya/SEAC/4335/2018 date 24.11.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Bal Krishan Sharma, Muraina, MP. SEIAA noted that the previous lease issued to Shri Bal Krishan Sharma was cancelled vide DM, Banda order no. 4193/Khanij-30/Banda dated 28.01.2020 and another LOI was issued to Shri Liyakat Hussain, S/o Shri Riyajat Hussain, Mo-65 Station Road, Chhawani Banda vide letter no. 1256/Khanij-30 Banda 10.08.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 517/Parya/SEAC/4335/2018 date 24.11.2018 from Shri Bal Krishan Sharma, Muraina, MP to Shri Liyakat Hussain, S/o Shri Riyajat Hussain, Mo-65 Station Road, Chhawani Banda for 6 months and 1,30,000 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 517/Parya/SEAC/4335/2018 Date 24.11.2018 shall remain the same.

Ref. No. 457/Parya/SEAC/4335/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.com

To,
Shri Ravi Shankar Shukla
S/o Shri Parmanand Shukla,
Sarai Kaji Kadan Urf Miyapur,
Line Bazar, Jaunpur.

Ref. No. U.P.S./Parya/SEIAA/3987/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987

Dear Sir,

Please refer to your application dated 04-09-2020 and an undated letter received in this office on 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-09-2020.

SEIAA gone through the undated letter of Shri Ravi Shankar Shukla dated 14.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad for a period of 5 years. SEIAA noted that the previous lease issued to Smt. Sunita Singh vide letter no. 1629/Khanij/2017-18 dated 12.12.2017 for a period of 5 years was cancelled vide DM, Prayagraj order no. 1992/Khanij/E-nilamiBalu/2019-20 dated 17.02.2020 and another LOI was issued to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur vide letter no. 907/Khanij/2020-21 dated 11.08.2020 for a period of 5 years. SEIAA opined to transfer Environmental Clearance issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018 from Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur for remaining period i.e upto 07.03.2023. Validity of Environmental Clearance shall be extended after receiving certificate from the competent authority that mining was not conducted on previous EC after 08.03.2018. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 222/Parya/SEAC/3987/2018 date 08.03.2018 shall remain the same.


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. U.P.S./Parya/SEAC/3987/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Handwritten initials

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,
Shri Rajkaram Singh,
M/S Singh Construction,
S/o Shri Virendra Singh
46-Navi Kot Nanda, Bakhshi ka Talab, Lucknow.

Ref. No. 400 /Parya/SEIAA/4241/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Proposed River Bed Sand/Morrum Mining Project from Ghaghra River for M/s LaxmiDev, located at Khand No.- 02, (Gata No.-498 Jha), Village- Udhaiya, Tehsil- Ramnagar, District- Barabanki, U.P., Sanctioned Lease Area: 12 ha. File No. 4241

Dear Sir,

Please refer to your application dated 09-09-2020, undated letter received in this office 10-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 21-09-2020.

SEIAA gone through the undated letter of Shri Rajkaram Singh, Lucknow regarding transfer of Environmental Clearance to the above project issued vide letter no. 663/Parya/SEAC/4241/2018 date 31.01.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Smt. Lakshmi Devi W/o Shri Devi Prasad Gupta, Village- Gajpatipur, P.O.-Tendwa Bashantpur, Tehsil- Mahsi, District- Bahraich. SEIAA noted that the previous lease issued to Smt. Lakshmi Devi was cancelled vide order no. 1795/A.J.A.-2 dated 28.12.2019 of DM, Barabanki and another LOI was issued to Shri Rajkaram Singh M/S Singh Construction, S/o Shri Virendra Singh 46-Navi Kot Nanda, Bakhshi ka Talab Lucknow vide letter no. 2342/ A.J.A.-2 dated 30.06.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 663/Parya/SEAC/4241/2018 date 31.01.2018 from Smt. Lakshmi Devi W/o Shri Devi Prasad Gupta, Village- Gajpatipur, P.O.-Tendwa Bashantpur, Tehsil- Mahsi, District- Bahraich to Shri Rajkaram Singh M/S Singh Construction, S/o Shri Virendra Singh 46-Navi Kot Nanda, Bakhshi ka Talab Lucknow with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 663/Parya/SEAC/4241/2018 date 31.01.2018 shall remain the same.


(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 400 /Parya/SEAC/4241/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Barabanki, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuptko@yahoo.com
Website : www.seiaaup.com

To,
Shri Ravi Shankar Shukla
S/o ShriParmanandShukla,
SaraiKaji Kadan Urf Miyapur,
Thana-Line Bazar, Jaunpur-222143

Ref. No. 403/Parya/SEIAA/4012/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for Sand Mining from Yamuna River Bed from Khand No.-3, Village- Bhilor, Bara, District- Allahabad, U.P., M/s C. L. Gupta & Sons, (Leased Area-8.00 Ha).

Dear Sir,

Please refer to your application dated 04-09-2020 and undated letter received in this office on 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 21-09-2020.

SEIAA gone through the undated letter of Shri Ravi Shankar Shukla regarding transfer of Environmental Clearance to the above project issued vide letter no. 54/Parya/SEAC/4012/2018 date 07.05.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to ShriSanjeev Kumar Gupta S/o Shri Surendra Kumar Gupta, 437/189 Nevada Colony, Ashok Nagar, Sadar, Allahabad for a period of 5 years. SEIAA noted that the previous lease issued to Shri Sanjeev Kumar Gupta vide letter no. 1505/Khanij/2017-18 dated 30.11.2017 for a period of 5 years was cancelled vide DM, Prayagraj order no. 1816/Khanij/2019-20 dated 27.01.2020 and another LOI was issued to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur vide letter no. 906/Khanij/2020-21 dated 11.08.2020 for a period of 5 years. SEIAA opined to transfer Environmental Clearance issued vide letter no. 54/Parya/SEAC/4012/2018 date 07.05.2018 from Shri Sanjeev Kumar Gupta S/o ShriSurendra Kumar Gupta, 437/189 Nevada Colony, Ashok Nagar, Sadar, Allahabad. to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur for remaining period i.e up to 06.05.2023. Validity of Environmental Clearance shall be extended after receiving certificate from the competent authority that mining was not conducted on previous EC after 07.05.2018.

Rest all the content of Environmental Clearance letter no 54/Parya/SEAC/4012/2018 date 07.05.2018 shall remain the same.


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 403/Parya/SEAC/4012/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiasup.com

To,

Shri Arvind Singh Sikarwar,
S/o Shri Ram Singh Sikarwar,
28/199 New Gandhi Colony,
Morena, MP.

Ref. No. 350/Parya/SEIAA/4428/2020

Date: 28 September, 2020

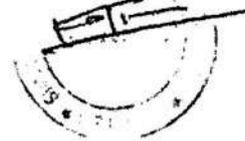
Sub: Transfer of Environmental Clearance for Sand/Morrum Mining from Ken Riverbed at Gata No. 165, 166 and 174, Block No. 20 at Village Padohra Khadar, Tehsil Pailana, & District Banda, Uttar Pradesh. (Area 14.0 Ha). File No. 4428

Dear Sir,

Please refer to your application/letter dated 20-08-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-09-2020.

SEIAA gone through the letter of Shri Arvind Singh Sikarwar, Morena, MP dated 20.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 479/Parya/SEAC/4428/2018 date 22.11.2018. SEIAA gone through the file and documents and found that the above Environmental Clearance was issued to Shri Bashudev Sharma S/o Shri Kanhaiya Lal Sharma, Surajpura, Nakhlioli, Atar, Bhind, MP. SEIAA noted that the previous lease issued to Shri Bashudev Sharma was cancelled vide DM, Banda order no. 1694/Khanij-30/Banda dated 24.09.2019 and another Lol was issued to Shri Arvind Singh Sikarwar, S/o Shri Ram Singh Sikarwar, 28/199, New Gandhi Colony, Morena, MP vide letter no. 943/Khanij-30/Banda dated 01.07.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 479/Parya/SEAC/4428/2018 date 22.11.2018 from Shri Bashudev Sharma S/o Shri Kanhaiya Lal Sharma, Surajpura, Nakhlioli, Atar, Bhind, MP to Shri Arvind Singh Sikarwar, S/o Shri Ram Singh Sikarwar, 28/199 New Gandhi Colony, Morena, MP with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 479/Parya/SEAC/4428/2018 date 22.11.2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 350/Parya/SEAC/4428/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indra Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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T-C

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541. Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaup.com

To,

Shri Kalicharan,
M/s K C Construction,
S/o Shri Jay Singh,
Village- Simradha, Tehsil- Grautha,
District- Jhansi, U.P.

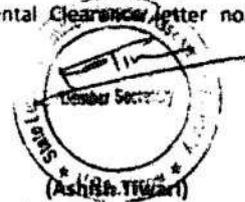
Ref. No. 105/Parya/SEAC/4017/2018

Date: 04 June, 2020

Sub: Transfer of Environmental Clearance for Sand/Morum Mining" at BehatarGhat of Betwa River Aaraji No.-522Gha, Village- Behatar, Tehsil- Garautha, Distt.- Jhansi, U.P., M/s Rising India, (Leased Area-14.164 Ha)

Dear Sir,

SEIAA in its meeting dated 04-06-2020 considered the request of the Project Proponent to change the production capacity as per the revised LOI, for which Transfer of EC has been issued by SEIAA vide letter no. 34/Parya/SEAC/4017/2018 dated 15/05/2020. SEIAA noted that the production capacity mentioned in revised LOI is well within the capacity mentioned in previous EC. Hence SEIAA considered the request and agreed that rest all the other content of Environmental Clearance letter no. 179/Parya/SEAC/4017/2018 dated 17/02/2018 shall remain same.



Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4017/2018

Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jhansi, U.P. in reference to the letter no. - 249/30 mmc/2020-21 dated 01.06.2020
6. Director, Department of Geology & Mining, U.P. Lucknow. in reference to the 195/M28/2012(Parya Swi) 2019 TC dated 02.06.2020
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

TC

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State Level Environment Impact Assessment Authority, Uttar Pradesh

To,
Shri Vijay Kumar Sen,
M/s Mastergenie Services Pvt.Ltd,
61-Kanha Kunj, Kolar Road,
Bhopal M.P. 462016

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Ref. No. 36...../Parya/SEAC/4069/2018

Date: 15 May, 2020

Sub: Transfer of Environmental Clearance for Proposed River Bed Sand/Morrum Mining from Betwa River for M/s Sharad Enterprises located at Gata No.- 240, Khand No.- 2, Village-Himanpura, Tehsil- Kaipal, District- Jalaun, U.P., Working Area- 16.40 ha(43.0 Acre), Sanctioned Lease Area- 20.242 ha (50 Acre)

Dear Sir,

Please refer to your application/letter dated 08-05-2020 addressed to the SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 14-05-2020.

SEIAA gone through the application of Shri Vijay Kumar Sen, M/S Master Genie Services Pvt Ltd dated 08/05/2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 280/Parya/SEAC/4069/2018 date 31/03/2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Sharad Pratap Singh Yadav M/S Sharad Enterprises Jhansi. SEIAA noted that the previous lease issued to Shri Sharad Pratap Singh Yadav M/S Sharad Enterprises Jhansi, was cancelled vide DM, Jalaun letter no. 759/Khanij-MMC30 dated 29/12/2018 and likewise LOI was issued to Shri Vijay Kumar Sen, M/s Master Genie Services Pvt Ltd vide DM, Jalaun letter no. 974//Khanij-MMC30 /2019 dated 13/03/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no.280/Parya/SEAC/4069/2018 date 31/03/2018 from Shri Sharad Pratap Singh Yadav M/S Sharad Enterprises, S/o Shri Shyam Sundar Singh Yadav, House no. 240, 4A Civil lines, Kachahri Chauraha, Jhansi to Shri Vijay Kumar Sen, M/s Master Genie Services Pvt Ltd, 61 Kanha Kunj Kolar road, Bhopal, MP.

Rest all the content of Environmental Clearance letter no. 280/Parya/SEAC/4069/2018 date 31/03/2018 shall remain same.



Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4069/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

/

(Ashish Tiwari)
Member Secretary, SEIAA

R
T.C

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541. Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ravindra Singh,
S/o Late Raj Kishor,
R/o Singhpur, Post- Semra Nasirpur,
Tehsil- Tanda, District- Ambedkar Nagar, U.P.

Ref. No. 106/Parya/SEAC/3887/2018

Date: 04-June, 2020

Sub: Transfer of Environmental Clearance for Sand Mining at Gata No.56 Da Mi, Village- Manjha Salarpur, Tehsil- Tanda, District- Ambedkar Nagar, U.P. Lease Area- 13 acres (5.26 ha)

Dear Sir,

SEIAA in its meeting dated 04-06-2020 considered the request of the Project Proponent to change the production capacity as per the revised LOI, for which Transfer of EC has been issued by SEIAA vide letter no. 35/Parya/SEAC/3887/2018 dated 15/05/2020. SEIAA noted that the production capacity mentioned in revised LOI is well within the capacity mentioned in previous EC. Hence SEIAA considered the request and agreed that rest all the other content of Environmental Clearance letter no. 122/Parya/SEAC/3887/2018 date 27/01/2018 shall remain same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. /Parya/SEAC/3887/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ambedkar Nagar, U.P. in reference to the letter no. -1088/khanan anubhag/parya. Swa.tra.patra/20 dated 30.05.2020.
6. Director, Department of Geology & Mining, U.P. Lucknow in reference to the letter no. -195/M28/2012(Parya Swi) 2019 TC dated 02.06.2020
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

TTC

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State Level Environment Impact Assessment Authority, Uttar Pradesh

To,
Shri Nagendra Bahadur Singh
S/o Shri Fateh Bahadur Singh
village- Gonti, PurwaKhas,
Tehsil- Karchhana Prayagraj.

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.com

Ref. No. 135 /Parya/SEAC/3983/2018

Date: 18 June, 2020

Sub: Regarding Transfer of Environmental Clearance for Sand Mining from Yamuna River bed at Khand No. 5, Village-Naudiha, Amilia, Bara, Allahabad. (Leased Area-8.0 Ha)

Dear Sir,

Please refer to your application/letter dated 27-05-2020 addressed to the SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 12/06/2020.

SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Vidya Bhusan Singh S/o Shri Ramesh Singh vill- Pawari, Tehsil- Karchhana, Allahabad. SEIAA noted that the previous lease issued to Shri Vidya Bhusan Singh S/o Shri Ramesh Singh, was cancelled vide DM, Prayagraj letter no. 618/Khanij/ E-nilami Baku/2019-20 dated 21/06/2019 and another LOI was issued to Shri Nagendra Bahadur Singh S/o Shri Fateh Bahadur Singh village- Gonti, PurwaKhas, Tehsil- Karchhana Prayagraj vide DM, Prayagraj letter no. 147/Khanij/2020-21 dated 22/05/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 171/Parya/SEAC/3983/2017 date 12/02/2018. from Shri Vidya Bhusan Singh S/o Shri Ramesh Singh vill- Pawari, Tehsil- Karchhana, Allahabad to Shri Nagendra Bahadur Singh S/o Shri Fateh Bahadur Singh village- Gonti, PurwaKhas, Tehsil- Karchhana Prayagraj.

Rest all the content of Environmental Clearance letter no. 171/Parya/SEAC/3983/2017 date 12/02/2018 shall remain same.



Ref. No. 135 /Parya/SEAC/3983/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinod Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Satyendra
S/o Virendra Singh
Village- Khaira Najabgarh,
New Delhi.

Ref. No. 134/Parya/SEAC/4294/2018

Date: 18 June, 2020

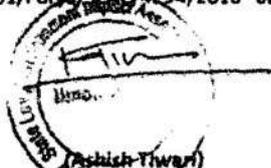
Sub: Transfer of Environmental Clearance for River Sand/Bajari/Boulder Mining Project at Khand No./Gata No.-03, Lot No.-03, Village- Rehna, Tehsil- Behat, District- Saharanpur, U.P. (Leased Area - 8.05 Ha).

Dear Sir,

Please refer to your application/letter dated 05-06-2020 addressed to the Chairman, SEIAA, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 12/06/2020.

SEIAA gone through the application dated 05.06.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 481/Parya/SEAC/4294/2018 date 22/11/2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Rahul Panwar R/o House no.- 15-16 Sector- 15, Urban State, District- Sonapat, Haryana. SEIAA noted that the previous lease issued to Shri Rahul Panwar, was cancelled vide DM, Saharanpur letter no. 2623/Kha. anu/ E-nilami Saharanpur dated 08/02/2019 and another LOI was issued to Shri Satyendra S/o Virendra Singh village- Khaira Najabgarh, New Delhi vide DM, Saharanpur letter no. 3357/Khanan/2019-20 dated 23/01/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 481/Parya/SEAC/4294/2018 date 22/11/2018. from Shri Rahul Panwar R/o House no.- 15-16 Sector- 15, Urban State, District- Sonapat, Haryana to Shri Satyendra S/o Virendra Singh village- Khaira Najabgarh, New Delhi.

Rest all the content of Environmental Clearance letter no. 481/Parya/SEAC/4294/2018 date 22/11/2018 shall remain same.


Ashish Tiwari
Member Secretary, SEIAA

Ref. No. 134/Parya/SEAC/4294/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Saharanpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

To,
Shri Kailash Singh Yadav (Pahalwan Traders),
S/o Shri Ram Vriksh Singh Yadav,
R/o 1095, Uphar, Sector-3, Eldeco Udyan-2,
Raibareilly road, Lucknow.

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docupko@yahoo.com
Website : www.seiasup.com

Ref. No. 295 /Parya/SEAC/4133/2018

Date: 10 September, 2020

Sub: Transfer of Environmental Clearance for Proposed River Bed Sand Mining Project from Betwa River for M/s H.S.M. Holding located at Khand No.- 22/10, Village- Rirua Basaria, Tehsil-Sarila, District- Hamirpur, U.P., Sanctioned Lease Area: 24.291 ha, File No. 4133

Dear Sir,

Please refer to your application/letter dated 01-07-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 18-08-2020.

SEIAA gone through the letter of Shri Kailash Singh Yadav, Lucknow dated 01.07.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 76/Parya/SEAC/4133/2018 dated 14.05.2018. SEIAA gone through the file and documents and found that the above Environmental Clearance was issued to Shri Ajit Singh Malhotra, S/o Shri Jai Singh Malhotra, Nehru Ward, Pipariya, Hoshangabad, M.P. SEIAA noted that the previous lease issued to Shri Ajit Singh Malhotra, was cancelled vide DM, Hamirpur order no. 909/Khanij-MMC-30 dated 27.07.2019 and another LOI was issued to Shri Shri Kailash Singh Yadav (Pahalwan Traders), S/o Shri Ram Vriksh Singh Yadav R/o 1095, Uphar Sector-3 Eldeco Udyan-2, Raibareilly road Lucknow vide letter no. 289/Khanij MMC-30 Vividh/2020-21 dated 27/06/2020 for 6 months and production capacity of 194304 m3. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 76/Parya/SEAC/4133/2018 dated 14.05.2018 from Shri Ajit Singh Malhotra, S/o Shri Jai Singh Malhotra, Nehru Ward, Pipariya, Hoshangabad, M.P. to Shri Shri Kailash Singh Yadav (Pahalwan Traders), S/o Shri Ram Vriksh Singh Yadav R/o 1095, Uphar Sector-3 Eldeco Udyan-2, Raibareilly road Lucknow with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no- 76/Parya/SEAC/4133/2018 dated 14.05.2018 shall remain the same.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 295 /Parya/SEAC/4133/2018 Date: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuipko@yahoo.com
Website : www.seiaaup.com

To,

Shri Shyam Mohan Tiwari
S/o Late Shri Ramswaroop Tiwari
M/s Krishna Techno Consultant Pvt Ltd.
43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal.

Ref. No. 414 /Parya/SEIAA/4201/2020

Date: 15 October, 2020

Sub: Transfer of Environmental Clearance for River Sand/Morrum Mining at Khand No./ Gata No.-19/13, Village-Tikapur, Tehsil-Maudaha, District-Hamirpur, M/s Thakur Construction Company, Lease Area: 12.145 Ha, File No. 4201

Dear Sir,

Please refer to your application/letter dated 29-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 01-10-2020.

SEIAA gone through the letter of Shri Shyam Mohan Tiwari regarding transfer of Environmental Clearance to the above project issued vide letter no. 101/Parya/SEAC/4201/2018 date 23.05.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ajay Rai Dwivedi S/o Shri Ram Dutt Dwivedi, R/o 235 Uttari Kheldar, Fatehpur. SEIAA noted that the previous lease issued to Shri Ajay Rai Dwivedi was cancelled vide DM, Hamirpur order no. 246/Khanij/MMC-30-vividh/2020-21 dated 30.05.2020 and another LOI was issued to Shri Shyam Mohan Tiwari S/o Late Shri Ramswaroop Tiwari M/s Krishna Techno Consultant Pvt Ltd. 43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal vide letter no. 431/ Khanij/MMC-30-vividh/2020-21 dated 19/06/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 101/Parya/SEAC/4201/2018 date 23.05.2018 from Shri Ajay Rai Dwivedi S/o Shri Ram Dutt Dwivedi, R/o 235 Uttari Kheldar, Fatehpur to Shri Shyam Mohan Tiwari S/o Late Shri Ramswaroop Tiwari M/s Krishna Techno Consultant Pvt Ltd. 43 Geet Mohni Phase-6K, Sector Ayodhya Nagar, Bhopal for 6 months and 97152 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 101/Parya/SEAC/4201/2018 date 23.05.2018 shall remain the same.


(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. 414 /Parya/SEAC/4201/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Anwar Alam Khan,
M/s Aadhya Enterprises,
Mayur Vihar Colony,
Medical College Jhansi,
Jhansi.

Ref. No. 483 /Parya/SEIAA/4518-4300/2020

Date: 25 October, 2020

Sub: Transfer of Environmental Clearance for Proposed Sand/Morrum Mine on the Betwa River for M/s Kuber Kamna Marble Pvt. Ltd. at Gata No.- 596, Khand No.-02, (Area- 16.194 Ha), Village-Basrehi, Tehsil- Kalpi, District- Jalaun, U.P., File No. 4518 / 4300

Dear Sir,

Please refer to your application/letter undated addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 09-10-2020.

SEIAA gone through the undated letter of Shri Anwar Alam Khan regarding transfer of Environmental Clearance to the above project issued vide letter no. 454/Parya/SEAC/4518/2018 date 16.11.2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to M/s Kuber Kamna Private Limited 312 Ganpati Plaza, MI Road Jaipur, Rajasthan. SEIAA noted that the previous lease issued to M/s Kuber Kamna Private Limited was cancelled vide DM, Jalaun, order no. 719/Khanij MMC-30 dated 31.12.2019 and another LOI was issued to M/S Aadhya Enterprises, Mayur Vihar Colony, Medical College Jhansi, Jhansi vide letter no. 1291/Khanij-MMC-30 E-Tender 2020 dated 02.07.2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 454/Parya/SEAC/4518/2018 date 16.11.2018 from to M/s Kuber Kamna Private Limited 312 Ganpati Plaza, MI Road Jaipur, Rajasthan to M/s Aadhya Enterprises, Mayur Vihar Colony, Medical College Jhansi, Jhansi for six months and 121455 m3 capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Rest all the content of Environmental Clearance letter no 454/Parya/SEAC/4518/2018 date 16.11.2018 shall remain the same.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 483 /Parya/SEIAA/4518-4300/2020 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeupko@yahoo.com
Website : www.seiaaup.com

To,
Shri Ajay Chandak,
S/o Shri Madan Lal Chandak,
203-G Block, Shri Ganganagar,
Rajasthan.

Ref. No. 545/Parya/SEIAA/Gen/2020

Date: 23 December, 2020

Sub: Transfer of Environmental Clearance issued vide letter no. 302/Parya/SEAC/4305/2018 dated 30.07.2018

Dear Sir,

Please refer to your application/letter 18.11.2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 11-12-2020.

SEIAA gone through the letter of Shri Ajay Chandak dated 18.11.2020 regarding transfer of Environmental Clearance to the above project issued by SEIAA vide letter no. 302/Parya/SEAC/4305/2018 dated 30.07.2018. SEIAA gone through documents and found that the above Environmental Clearance was issued to Shri Rajesh Kumar Singh 28-B/100D/1 Neta Chauraha, Allahpur Sadar, Allahabad. SEIAA noted that the previous lease issued to Shri Rajesh Kumar Singh was cancelled vide DM, Kaushambi, order no. 1536/Khanan Sahaya Ka dated 29.01.2020 and another LOI was issued to Shri Ajay Chandak, S/o Shri Madanlal Chandak 203 G Block Shri Ganganagar, Rajasthan vide letter no. 218/Khanan Sahayak Ka dated 12/06/2020 for six months and 242500 m3 capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 302/Parya/SEAC/4305/2018 dated 30.07.2018 from Shri Rajesh Kumar Singh 28-B/100D/1 Neta Chauraha, Allahpur Sadar, Allahabad to Shri Ajay Chandak, S/o Shri Madanlal Chandak 203 G Block Shri Ganganagar, Rajasthan with the condition that the EC will not be transferred further and after 6 months the EC will be null and void.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Rest all the content of Environmental Clearance letter no. 302/Parya/SEAC/4305/2018 dated 30.07.2018 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 545/Parya/SEIAA/Gen/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Kaushambi, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file

(Ashish Tiwari)
Member Secretary, SEIAA

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541. Fax : 91,522-2300 543

E-mail : docupfko@yahoo.com

Website : www.seiaaup.com

To,

M/s Tara Enterprises,
Shri Chandrajeet Kushwaha
S/o Sri Mithai Lal Kushwaha
Plot no 51, R.K. Puram Hawelia Awas Vikas, Junshi,
Prayagraj, U.P.

Ref. No. ⁶⁹...../Parya/SEIAA/4152/2020

Date: 24 December, 2021

Reference- MoEFCC Proposal no- SIA/UP/MIS/239438/2021 & SEIAA, U.P. File no- 4152

Sub: Transfer of Environmental Clearance issued sand Mining Project at the riverbed of Yamuna at Khand no. 14/11 to 14/12 located in village Katri, Tehsil Kausambi, District Kausambi, U.P. (lease area -10.46 ha) file no. 4152

Dear Sir,

Please refer to your application/letter 18-11-2021 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 30-11-2021 & 24-12-2021

SEIAA gone through the letter of Shri Chandrajeet Kushwaha dated November 2021 regarding transfer of Environmental Clearance to the above project issued vide letter no. 27/Parya/SEAC/4152/2018 date 18.04.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Shri Keshari Nandan Singh S/o Shri Rama Shankar Singh Vastu Nagar, Hawelia Jhansi Phoolpur, Allahabad. SEIAA noted that the previous lease issued to Shri Keshari Nandan Singh was cancelled vide DM, Kaushambi order no. 807(2)/khanij-Ka dated 29-10-2020 and was transferred to M/s Aditya Enterprises for 06 months vide letter no. 546/parya/SEIAA/Gen/2020 dated 23-12-2020. New LOI has been issued to M/s Tara Enterprises Prop. Chandrajeet Kushwaha S/o Sri Mithai Lal Kushwaha Plot no 51, R.K. Puram Hawelia Awas Vikas, Junshi Prayagraj vide letter no. 547/Khanij-ka dated 17-11-2021 for a period of 6 months and 140700 m³ per annum capacity. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 27/Parya/SEAC/4152/2018 date 18.04.2018 from Shri Keshari Nandan Singh S/o Shri Rama Shankar Singh Vastu Nagar, Hawelia Jhansi Phoolpur, Allahabad to M/s Tara Enterprises Prop. Chandrajeet Kushwaha S/o Sri Mithai Lal Kushwaha Plot no 51, R.K. Puram Hawelia Awas Vikas, Junshi Prayagraj for six months and 1,40,700 m³ capacity, SEIAA added the following conditions -

1. in the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is transferred for a period of 6 months from the date of issue
2. For seeking any extension in transfer period or re transfer, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

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4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 11,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

Rest of the content of Environmental Clearance letter no. 27/Parya/SEIAA/4152/2018 dated 18.04.2018 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No. 384 /Parya/SEIAA/4152/2020 dated As above

Copy, through email, for information and necessary action to:-

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - pssec@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (R), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector 'D', Aliganj, Lucknow-226020 (email - mca/ko_mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Ka Marg, Lucknow 226001 (email - dge@uppp@gmail.com)
5. District Magistrate, Kausambi, Uttar Pradesh
6. Member Secretary, Uttar Pradesh Pollution Control Board, IC 12V, Paryavaran Bhawan, Vibhuti Khand, Coran Nagar, Lucknow 226010 (email - ms@uppcb.com)
7. Copy to Web Master for uploading on PARIKESH Portal
8. Copy for Guard file

(Ajay Kumar Sharma)
Member Secretary, SEIAA



100

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.sciaaup.com

To,

Shri Subedar yadav,
S/o Shri Pitambar yadav,
Pandeypar, Thana- Gola,
Gorakhpur, U.P.

Ref. No. 259 /Parya/SEAC/3922-4139/2018

Date: 24 August, 2020

Sub: **Transfer of Environmental Clearance for Sand Mining Project from Ghaghra River at Gata No. 1150 Mi, Village-Narainpur, Tehsil- Dhanghata, District- Sant Kabir Nagar, U.P. (Lease Area 25 Ha)**

Dear Sir,

Please refer to your application/letter dated 23-07-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 28-7-2020.

SEIAA gone through the application of Shri Subedar Yadav, Gorakhpur dated 23.07.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 299/Parya/SEAC/3922&4139/2018 date 31/03/2018. SEIAA gone through file and documents and found that the above Environmental Clearance was issued to Shri Ashok Rai S/o Shri Devmani Rai, Village- Bargo, Sant Kabir Nagar. SEIAA noted that the previous lease issued to Shri Ashok Rai, was cancelled vide DM, Sant Kabir Nagar letter dated 30.03.2019 and another LOI was issued to Shri Subedar yadav S/o Shri Pitambar yadav, Pandeypar, Thana- Gola, Gorakhpur vide DM, Sant Kabir Nagar letter no. 121(1)/Khanan Anubhag/E-tender/Sehmati patra dated 20/05/2020. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 299/Parya/SEAC/3922&4139/2018 date 31/03/2018 from Shri Ashok Rai S/o Shri Devmani Rai, Village- Bargo, Sant Kabir Nagar to Shri Ashok Rai S/o Shri Devmani Rai, Village- Bargo, Sant Kabir Nagar.

Rest all the content of Environmental Clearance letter no. 299/Parya/SEAC/3922&4139/2018 date 31/03/2018 shall remain same.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. 259 /Parya/SEAC/3922-4139/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Sant Kabir Nagar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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Annexure-12

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REPORTABLE

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NOS. 3661-3662 OF 2020

THE STATE OF BIHAR AND OTHERS ...APPELLANT(S)

VERSUS

PAWAN KUMAR AND OTHERS ETC. ...RESPONDENT(S)

ORDER

Per Court

1. The present appeals challenge the judgment and order dated 14th October 2020, passed by the National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as "the Tribunal") in O.A. No. 40/2020/EZ with O.A. No. 57/2020/EZ, thereby issuing the following directions:-

- (i) "Having regard to the findings at (a), (b) and (c) above, we direct the State to undertake further exercise for preparation of a fresh DSR for the Banka district.
- (ii) As the DEIAA is not functioning as a consequence of the decision of the Tribunal in *Satendra Pandey* (supra), the DSR shall be prepared through a consultant(s) accredited by the National Accreditation Board of Education and Training/Quality Control Council of India in terms of O.M. of MoEF & CC dated 16.03.2010.
- (iii) The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters

prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regarding to the fact that the SEIAA comprises of technical/scientific experts. The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

- (iv)** While preparing the DSR, the MoEF & CC Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM-2020 read in sync with each other."

2. The appellant-State of Bihar has assailed the said judgment and order dated 14th October 2020, on various grounds.

3. Shri Atmaram Nadkarni, learned Senior Counsel appearing on behalf of the State of Bihar submitted that the Tribunal has grossly erred in holding that unless the State Expert Appraisal Committee (hereinafter referred to as "SEAC") and the State Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") grants approval to the District Survey Report (hereinafter referred to as "DSR") for the purpose of mining of sand, the same cannot be carried out. He submitted that the Tribunal has further held that the very invitation of the tenders without preparing the DSR in accordance with the judgment of the Tribunal in the case of **Satendra Pandey v. Ministry of Environment, Forest and Climate Change and Another**¹ could not have been done. He submitted that after the tenders are invited in accordance with the DSR prepared by the District Level Committee, the

¹ O.A. No. 186 of 2016 (M.A. No. 350/2016)

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successful bidder will be required to prepare a mining plan and unless such a mining plan is approved by SEAC and SEIAA, the Environmental Clearance would not be granted and in turn, mining activities cannot be carried out. He submitted that the finding of the Tribunal is like putting the cart before the horse. He further submitted that the Tribunal has also grossly erred in holding that the DSRs prepared by the State were without following the requisite procedure and without considering the relevant factors. He submitted that not only the procedure as prescribed under the relevant rules and regulations was complied with, but the voluminous material in support of the same was also placed on record before the Tribunal. He submitted that the Tribunal has not taken into consideration the said material. He therefore submitted that the judgment and order passed by the Tribunal dated 14th October 2020, needs to be set aside and the State needs to be permitted to finalize the tenders received by it.

4. Shri Nadkarni further submitted that on account of the orders passed by the Tribunal, the old lessees are continuing

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with the mining activities by paying a meagre amount to the State Government. He therefore submitted that on account of this, a huge loss would be caused to the public exchequer. In the alternative, he submitted that the State, at least, needs to be permitted to undertake mining activities through Bihar State Mining Corporation until the DSRs are finalized in accordance with the judgment of the Tribunal.

5. Shri P.S. Patwalia, learned Senior Counsel appearing on behalf of the original applicant vehemently opposed the appeals. He submitted that the Tribunal has rightly held that the DSRs are not prepared in accordance with the relevant rules as well as policy guidelines. He submitted that it is apparently clear that the State has taken into consideration only financial enrichment without considering the environmental aspects.

6. Though, we have heard the learned counsel for both the parties at length on merits, we find that it will be appropriate

that the appeals are kept pending for further consideration and till then, certain interim orders are passed.

7. It cannot be in dispute that though the developmental activities are not stalled, the environmental issues are also required to be addressed. A balanced approach of sustainable development ensuring environmental safeguards, needs to be resorted to. At the same time, it also cannot be ignored that when legal mining is banned, it gives rise to mushroom growth of illegal mining, resulting into clashes between sand mafias, criminalization and at times, loss of human lives. It also cannot be disputed that sand is required for construction of public infrastructural projects as well as public and private construction activities. A total ban on legal mining, apart from giving rise to illegal mining, also causes huge loss to the public exchequer.

8. Taking into consideration these aspects of the matter, we propose to issue certain interim directions.

9. The Tribunal, in the case of **Satendra Pandey** (supra), has found that the notification dated 15th January 2016, which provided Environmental Clearance to be given by the District Environment Impact Assessment Authority (hereinafter referred to as the "DEIAA") was not in consonance with the judgment of this Court in the case of **Deepak Kumar v. State of Haryana and Others**². The Tribunal therefore in **Satendra Pandey** (supra), had directed Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF and CC) to take steps to revise the procedure laid down in the notification dated 15th January 2016. It is to be noted that MoEF and CC, in accordance with the directions of the Tribunal, had issued Enforcement and Monitoring Guidelines for Sand Mining (hereinafter to referred to as "the 2020 guidelines") in the month of January 2020. Chapter 4 of the 2020 guidelines deals with identification of possible sand mining sources and preparation of DSR. It will be relevant to refer to Clause 4.1.1 (a), (o) and (p) of the 2020 guidelines:-

2 (2012) 4 SCC 629

"4.1 Identification of possible sand mining sources and preparation of District Survey Report (DSR)

4.1.1 Preparation of District Survey Report.

a) District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (Loi) by Mining department or department dealing the mining activity in respective states.

o) Potential site for mining having its impact on the forest, protected area, habitation, bridges etc, shall be avoided. For this, a sub-divisional committee may be formed which after the site visit shall decide its suitability for mining. The list of mining lease after the recommendation of the Committee needs to be defined in the following format given in as **Annexure-II**. The Sub-Divisional Committee after the site visit shall make a recommendation on the site for its suitability of mining and also records the reason for selecting the mining lease in the Patta land. The details regarding cluster and contiguous cluster needs to be provided as in **Annexure-III**. The details of the transportation need to be provided as in **Annexure IV**.

p) **Public consultation**-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general

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public on the list of mining' lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per **Annexure-V**. The details regarding cluster and contiguous cluster needs to be provided in **Annexure-VI**. The details of the transportation need to be provided in **Annexure-VII**."

10. It could thus be seen that in accordance with the 2020 guidelines, the DSR is required to be prepared before the auction/e-auction/grant of mining lease by Mining Department or Department dealing with mining activity in the respective States. It is further provided that the potential site for mining having its impact on the forest, protected area, habitation and bridges should be avoided. For this, a sub-divisional committee is required to be formed which, after the site visit, is required to decide regarding the suitability of the sites for mining. The

sub-divisional committee is further required to record its reasons for selecting the mining lease in the patta land. Various details are required to be given in the annexures appended to the said policy.

11. It is further to be noted that Appendix-X of the notification dated 15th January 2016, issued by MoEF and CC also provides for composition of the sub-divisional committee:-

“A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.”

12. It is to be noted that with the advent of modern technology, various technological gadgets like Drones and satellite imaging etc. can be used for identification of the potential sites and preparation of the DSR and also to check misuse and unauthorized mining.

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13. We further find that when the 2020 guidelines as well as the notification issued by MoEF and CC of 2016 itself provide for constitution of sub-divisional committees comprising of the officers of the State Government from various Departments for identification of the potential sites for mining, there would be no necessity of the DSRs being prepared through private consultants as directed by the Tribunal in the impugned order. The sub-divisional committee consists of various officers from Revenue Department, Irrigation Department, State Pollution Control Board, Forest Department and Geology Mining Department of the State Government. They are better equipped to visit the sites and prepare the draft DSR for the concerned district. Apart from that, preparation of DSR through private consultants would also unnecessarily burden the public exchequer. We are therefore of the view that the direction in that regard issued by the Tribunal requires to be modified. We are further of the considered view that until the DSRs are finalized and granted approval by SEAC and SEIAA, it is appropriate that certain necessary arrangements are permitted

so that the State can continue with legal mining activities. This apart from preventing illegal mining activities, would also ensure that the public exchequer is not deprived of its share in legalized mining.

14. We therefore find it appropriate to substitute the directions issued by the Tribunal vide judgment and order dated 14th October 2020, with the following directions:-

- (i) The exercise of preparation of DSR for the purpose of mining in the State of Bihar in all the districts shall be undertaken afresh. The draft DSRs shall be prepared by the sub-divisional committees consisting of the Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or mining officer. The same shall be prepared by undertaking site visits and also by using modern technology. The said draft DSRs shall be prepared within a

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period of 6 weeks from the date of this order. After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of approval to such DSRs within a period of 6 weeks from the receipt thereon;

- (ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;
- (iii) Until further orders, we permit the State Government to carry on mining activities

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through Bihar State Mining Corporation for which it may employ the services of the contractors. However, while doing so, the State Government shall ensure that all environmental concerns are taken care of and no damage is caused to the environment.

15. List the matter after 20 weeks.

.....J.
[L. NAGESWARA RAO]

.....J.
[SANJIV KHANNA]

.....J.
[B.R. GAVAI]

**NEW DELHI;
NOVEMBER 10, 2021.**

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Annexure 13

State Level Environment Impact Assessment Authority, Uttar Pradesh 116

Directorate of Environment, U.P.

Vineet Khand-I, Genti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 490th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 09.09.2021

The meeting of 490th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 09.09.2021 at the Directorate of Environment. The following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Dr. Rajiv Kumar Garg | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

General discussion:-

SEIAA gone through the letter of Director, Geology and Mining Department, UP letter no. 434/M28/2012(Parya SWA)2019 TC dated 27.08.2021 and Secretary, Geology and Mining Department, UP letter no. 736/86-2020-14(SA)/2020TC dated 12/05/2020 regarding priority of ToR for mining projects of sand/morrum, building stone etc. Hence SEIAA opined to give preference to mining projects.

Agenda-A:-Complaints/letters -

1. **Chief Secretary letter no. NGT- 137/81-7- 2021 dated 09.09.2021 regarding order dated 26.02.2021 passed by Hon'ble NGT in O.A. no. 360/2015**

SEIAA gone through the Chief Secretary letter no. NGT-137/81-7-2021 dated 09.09.2021 regarding order dated 26.02.2021 passed by Hon'ble NGT in O.A. no. 360/2015 which states that - "In the absence of replenishment studies and physical inspection before award, many times sites are awarded where there is no sand. The lease holder per force indulges in mining adjoining areas, some of which may be environmentally not very suitable. Before award of LOI physical inspection should be mandatory."

Due to uncertainty and to avoid any critical condition SEIAA is granting EC only for one year with the condition:-

1. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.

Agenda-B:-Replies-Nil

Agenda-C:- Minutes of 556th SEAC-1 Meeting Dated 06/08/2021

1. **Stone (Khanda, Boulder, Gitti) at Araj No.1195/11 & 1219/11, Village-Digara, Tehsil-Sadar, Jhansi. Shri Pramod Kumar Gupta., Area-1.396 ha File No. 6336 Proposal No. SIA/UP/MIN/ 208009/2021**

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

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2. Onshore Oil & Gas Exploration & Appraisal and Early Production in GV-ONHP-2017/1, Hydrocarbon Block falling in Kheri and Shahjahanpur Districts of U.P., M/s Vedanta Ltd. (Div: Carin Oil & Gas) File No. 5902 Proposal No. SIA/UP/IND2/175859/2020

SEIAA noted that SEAC has recommended to grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-5 to the minutes. The General and specific conditions are mainly based on the environmental clearances issued in the state of Gujrat, Rajasthan, and Assam because with the available information with the directorate and SEAC-1 such type of a project is completely new for the issuance of environmental clearance for the state of Uttar Pradesh. SEIAA opined that the project proponent/consultant shall be asked to join online to clarify the queries of SEIAA.

3. Sand/Morrum Mining along Betwa River Bed in Khand No.- 10/22, at Village- Beri, Tehsil- Hamirpur, District-Hamirpur., Area-36.437 Ha). File No. 4390 Proposal NoSIA/UP/MIN/ 216509/2021

SEIAA noted that SEAC has recommended that SEIAA may like to grant the Environment Clearance to the said project as per the 520th SEAC meeting dated 11-01-2021 along with the aforesaid amendments. The project requires a detailed scrutiny which is not possible through video conferencing. Hence SEIAA opined that this project shall be taken when the meeting is held in person at Directorate of Environment, Lucknow.

4. Stone (Khanda, Gitti & Boulder) Mine at Gata No.-587, Khand No.-03, at Village- Nahari, Tehsil-Naraini, Banda, U.P. Area-2.0 ha. File No. 5844/ 4784 Proposal No. SIA/UP/MIN/ 56743/2019

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file, documents and DM Banda letter no. 1374/Khanij-30 Banda dated 13.08.2021 regarding amendment in DSR. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

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4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
5. Stone (Khanda, Gitti& Boulder) Mine at Gata No.-587, Khand No.-06, Village-Nahari, Tehsil-Naraini, Banda. M/s MaaSharda Associates, Area-2.0 ha File No. 5848/ 4791 Proposal No. SIA/UP/MIN/ 50695/2019

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file, documents and DM Banda letter no. 1374/Khanij-30 Banda dated 13.08.2021 regarding amendment in DSR. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

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Minutes of the 490th Meeting of the SEIAA, UP held on 09.09.2021

5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

6. Sand/Morrum Mining from Betwa Riverbed at Gata No.-747, Khand No.- 03, Village- Pathrehta, Tehsil- Kalpi, Jalaun., Area: 16.194 ha. File No. 6246/ 5931 Proposal No. SIA/UP/MIN/ 62127/2021

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that the geo-coordinates mentioned in mine plans are different from geo-coordinates mentioned in the application. Hence SEIAA opined that project proponent shall clarify the same.

7. Sand/Morrum Mining from Betwa Riverbed at Gata No.-747, Khand No.- 06, Village- Pathrehta, Tehsil- Kalpi, Jalaun., M/s Krishna Techno Consultant Pvt. Ltd., Area: 10.121 ha File No. 6247/ 5934 Proposal No. SIA/UP/MIN/ 62183/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment

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study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.

5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,121 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

8. Stone (Sand Stone Mining) Mine at Khasra/ Gata No.-37, Village Dakahi, Tehsil- Chunar, District- Mirzapur, U.P., Area-1.21Ha. File No. 5408 Proposal No. SIA/UP/MIN/48287/2019

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that there are multiple leases with same gata no. and same area in the DSR therefore the proposed area cannot be differentiated in the DSR. Hence SEIAA opined that the project shall be referred back to SEAC for review/comments. SEIAA also opined that the project proponent shall submit relevant documents to SEAC for examination.

9. Stone (Sand Stone Mining) Mine at Khasra/ Gata No.-188 ni, Village Lahaura, Tehsil- Chunar, Mirzapur, U.P., Area-0.909 Ha. File No. 5409 Proposal No. SIA/UP/MIN/48341/2019

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

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4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 909 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. Project Proponent / Consultant has given the affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from concerned RO, UPSPCB that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.

10. Stone (Sand Stone Mining) Mine at Khasra/Gata No.-188 ml, Khand No.-V/1, Village-Lahaura, Tehsil-Chuner, Mirzapur,, Area-2.02 Ha File No. 5410 Proposal No. SIA /UP /MIN/ 49909/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

Minutes of the 490th Meeting of the SEIAA, UP held on 09.09.2021

4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,020 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. Project Proponent / Consultant has given the affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from concerned RO, UPSPCB that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.



(Shri Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Shri Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA



Annexure-14

State Level Environment Impact Assessment Authority, Uttar Pradesh 123

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

Minutes of the 528th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 03.12.2021

The meeting of 528th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 03.12.2021 at the Directorate of Environment. The following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Dr. Rajiv Kumar Garg | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

Nodal Officer SEIAA brought to the notice of the SEIAA that the Department of Environment, Forest and Climate Change, GoUP vide letter no. 1229/81-7-2021-103(Parya)/2007 TC dated 24.11.2021 copy enclosed) has desired as follows –

राज्य स्तरीय पर्यावरण प्रभाव प्राधिकरण में जनपद महोबा व अन्य जनपदों ने पत्थर खनन सम्बन्धी पर्यावरणीय अनापत्ति के लम्बित प्रकरणों के सम्बन्ध में दिनांक 25.11.2021 को विशेष बैठक आयोजित कर लम्बित प्रकरणों के निरस्तारण के सम्बन्ध में नियमानुसार आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से शासन को अविलम्ब अवगत कराने का कष्ट करें।

Secretary, Department of Geology and Mining, GoUP vide letter no. 736/85-2020-14(SA)/2020TC dated 12/05/2020(copy enclosed) has desired as follows –

मानसून अवधि में विकास कार्यों के साथ-साथ जनसामान्य को उचित दर पर खनिज की उपलब्धता सुनिश्चित कराया जाना आवश्यक है। अतः प्राथमिकता के आधार बालू/मोरंग क्षेत्रों हेतु उक्त अनुलम्बित पर्यावरण अनापत्ति को शीघ्र अतिशीघ्र निर्गत कराने का कष्ट करें।

In the light of the above letters dated 24.11.2021 & 12.05.2021 agenda approved by MS, SEIAA is hereby put up for the consideration of SEIAA. Nodal officer, SEIAA placed files and documents related to below mentioned projects before SEIAA.

Nodal Officer, SEIAA-UP informed that in light of minutes of the meeting of joint meeting of SEIAA, SEAC-1 & SEAC-2 held on 22.06.2021, minutes of the below mentioned projects appraised by SEAC-2 have been vetted by SEAC-1.




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Agenda-A: -Complaints/letters -

1. Proposed Sand Mining Project at Ganga River Bed at Gata no- 01, khnad- 02, lease area of 11.424 ha Village- UnchgaonKhadar, Tehsil- Dibai, District- Bulandshahar, U.P. (Leased Area-11.424 Ha) File No. 4181/Proposal No. SIA/UP/MIN/23043/2018

SEIAA gone through letter no 979/81-6-2021 dated 23 November 2021 of Department of Environment UP. SEIAA noted that the above project was taken in its meeting dated 26-10-2021 in which SEIAA gone through the e-mail of Shri Vanshdeep Dalmia dated 13.10.2021 and e-mail of Sehaj Sahyog Consultant Pvt. Ltd dated 11.10.2021 and opined that the above e-mail shall be referred to SEAC-2 to review the letter and give recommendation.

Agenda-B: Transfer

1. Transfer of Proposed "River Bed Sand/Morrum at River Dhasan" Project at Gata No.-434 , Village- Kharwanch, Tehsil- Garautha, Distt. - Jhansi, U.P.,(Leased Area-24.281 Ha) M/s Vikram Construction Company, File No. 4011/Proposal No. (SIA/UP/MIN/72447/2018)

SEIAA opined that Environmental Clearance will be transferred only after submission of an affidavit by project proponent and consultant stating that:-

1. No legal case is pending in any Court of Law against the above area / EC proposed to be transferred.
2. EC proposed to be transferred has not been cancelled by any Court of Law /MoEFCC /SEIAA/ DEIAA.
3. EC proposed to be transferred is valid on the date of consideration.

Further, before issuing EC transfer letter, authorized signatory from SEIAA, UP will ensure that affidavit given by PP and consultant is correct and in case affidavit given by PP and consultant is found to be false, legal action should be initiated against them and transfer order should not be issued and in case it has been issued then it will become null and void. All EC transfer orders will be issued through online portal.

SEIAA gone through the letter of M/s Shushil Stone Industries dated 22.11.2021 regarding transfer of Environmental Clearance to the above project issued vide letter no. 223/Parya/SEAC/4011/2017 date 08.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Shri Jagat Vikram Singh, M/S Vikram Construction Company Ream Nagar Road, Near Bharat Mandir, Chirgaon road, Jhansi, UP. SEIAA noted that the previous lease issued to Shri Jagat Vikram Singh was transferred to Shri Saurabh Gupta S/o Shri Urmila Charan Gupta 944 Civil lines, Jhansi for six months and another LOI was issued to M/s Shushil Stone Industries Prop. Smt. Anita Gupta W/o shri Shushil Kumar Gupta, R/o P-05, Ansal Palm Court, Medical College Jhansi vide letter no. 877/30-MMC/2021-22 dated 25.10.2021 for a period of 6 months. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 223/Parya/SEAC/4011/2017 date 08.03.2018 from Shri Jagat Vikram to M/s Shushil Stone Industries Prop. Smt. Anita Gupta W/o shri Shushil Kumar Gupta, R/o P-05, Ansal Palm Court, Medical College Jhansi for six months and 97,500 m³ capacity. SEIAA added the following conditions:-

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1. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is transferred for a period of 6 months from the date of issue.
 2. For seeking any extension in transfer period or re-transfer, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal.
 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
 4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- Rest all the content of Environmental Clearance letter no. 223/Parya/SEAC/4011/2017 date 08.03.2018 shall remain same.
- Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

Agenda-C: Minutes of 593rd SEAC-2 Meeting Dated 15/11/2021

1. Riverbed Sand/bajri/boulder Mining at Gata No.- 1/1/1 Laat No.-3, Village Nuniyari Aehatmal, Tehsil Behat, District-Saharanpur, U.P., M/s Shanti Enterprises. File No. 6266/ Proposal No. SIA/UP/MIN/ 231830/2021

SEIAA opined that in light of Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) issued by MoEFCC, GoI, Recommendation of Oversight Committee for the State of UP in the matter of OA no. 670/2018 submitted in Honourable NGT on 05.09.2020 and Recommendation of Oversight Committee for the State of UP in the matter of OA no. 360/2015 submitted in Honourable NGT on 08.01.2021, letter no. NGT-137/81-7-2021 dated 09.09.2021 issued by Chief Secretary, GoUP and EC issued by MoEFCC, GoI vide letter

no. F. No. J-11015/227/2013-IA.II(M) dated 04.08.2020, it is evident that annual replenishment study is necessary to assess the river bed material which will become available for mining in coming years. In the absence of annual replenishment study, it is not possible to grant EC beyond 1 year. Resource available for mining for the first year is taken as correct as mentioned in the mining plan. Thus no modification in the time period of EC granted is acceptable. Project Proponent is again directed to abide by the condition of EC to timely submit replenishment study, duly approved by the competent authority, for extension of EC beyond one year. A letter to this effect should be sent to PP along with copy to DM, Saharanpur and Director, Department of Geology and Mining, GoUP.

SEIAA opined to impose following additional conditions -

1. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
2. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

2. Stone Mining at Araj No.-1097, Khand No.-08, Village-Utva, Tehsil- Sadar, District- Mahoba, U.P., area-0.809 ha. File No. 6022/Proposal No. SIA/UP/MIN/223448/2021

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Loi. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Loi.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 6- KML file for the area and mining lease area should be provided.
- 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.

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- 8- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 11- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 14- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

3. Sand/Morrum Mining from Yamuna River bed at Khand No- 13/15 to 13/17, Village- Badahari, Tehsil- Manihampur, District-Kausambh., Area 27.17 Ha. File No. S638/Proposal No. SIA/UP/MIN/223154/2021

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

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- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 5- KML file for the area and mining lease area should be provided.
- 6- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 7- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 8- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 9- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 10- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 11- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 12- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted.
- 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 28,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for

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maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

4. Township "Golf Country" at Plot No. TS-05, Sector-22D, Yamuna Expressway, Greater Noida, M/s Supertech Township Pvt. Ltd. File No. 1452/Proposal No. SIA/UP/MIS/232872/2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

5. Expansion of Group Housing Colony at Plot No.- GH-A, (GH-6 to GH-13) Housing Sector, Talanagri Industrial Area, Aligarh, U.P., M/s Ozone Promoters Pvt. Ltd. File No. 6498/Proposal No. SIA/UP/MIS/224266/2021

SEIAA noted the comment of SEAC that the above project proposal has already been taken in 590th SEAC-1 meeting dated 09/11/2021.

6. Common Bio-medical Waste Treatment Facility (CBWTF) at Khasra No.-1035, Village- Bharesar, Kada, Tehsil- Sirathu, Kausambi., Shri Samridhi Karvariya, Director, M/s Topsy Turvy Retail Pvt. Ltd. File No. 5801/Proposal No. SIA/UP/MIS/56134/2020

SEIAA agreed with the recommendations of the SEAC to defer/ delist the file and open only after submission of online request on prescribed online portal.

7. Institutional Building (IT/ITES Building) at Plot No.-B-23, Sector-62, Noida, Shri Mukesh Kumar Arora, M/s Seven Star Infosoft Pvt. Ltd. File No. 6580/Proposal No. SIA/UP/MIN/229916/2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

8. Establishes of 01x120 KLPD Grain Based Distillery for manufacturing of Ethanol Unit under Distillery at Khasra No.- 47/1, 52, 51, 60, 54, Village- Binaura Khas, Tehsil-Puranpur, District-Pilibhit., Shri Anuj Agarawal, M/s Gangotri Refinery Pvt. Ltd. File No. 6581/Proposal No. SIA/UP/IND2/228628/2021

SEIAA agreed with the recommendations of the SEAC to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

9. Proposed Commercial Project at Plot No. T-2, IBB-2, Shushant Golf City, Lucknow, UP. M/s Mahesh Infracon Pvt. Ltd. File No. 6589/Proposal No. SIA/UP/MIS/67758/2021

This is a real estate project which has operated without seeking environmental clearance. MoEFCC vide OM dated 07.07.2021 has issued standard operation procedure (SOP) for identification and handling of violation cases under EIA Notification, 2006. This OM was issued in light of Honorable NGT's judgments dated 03.06.2021 and 24.05.2021. Honorable Supreme Court vide their judgment dated 30.07.2021 has granted stay on the application of Honorable NGT order dated 03.06.2021. MoEFCC has taken a view that projects operating in violation cannot be considered under their OM dated 07.07.2021.

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MoEFCC has submitted affidavit, to this effect, on 17.09.2021 in Honorable Supreme Court in Civil Appeal No. 281 of 2021. All violation projects can be taken up only after OM dated 07.07.2021 (SOP) becomes effective. Further, through minutes of the meeting (circulated through email on 27.11.2021) held on 12.11.2021 under the chairmanship of Additional Secretary, MoEFCC, Gol para 5(iv) clearly states "As on date the SEIAA may not process any violation cases as per the provisions of SoP dated 7th July 2021 as it has been interim stayed by the Madurai Bench of the High Court of Madras in the matter W.P.(MD) No. 11757 of 2021 titled Fatima Vs Union of India."

SEIAA opined that Chairman, Members and Nodal Officers of both the SEACs need to be made aware of current status regarding processing of violation cases. Further, a reference should be made to MS, UPSPCB, DM, Lucknow, and VC, LDA that no construction should take place without valid EC and legal proceedings should be initiated against the project proponent.

10. "Affordable Rental Housing Scheme" at Khasra No.- Nil, Deoghat, Jalwa Scheme Allahabad., Shri Saumitra Kumar, R/o-Refineries Division, Core 2, M/s Indian Oil Corporation Limited. File No. 6596/Proposal No. SIA/UP/MIS/229830/2021

SEIAA agreed with the recommendations of the SEAC to defer/ delist the file and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Allahabad to ensure that no construction is started until valid EC is obtained.

11. Sand/ Morrum Mining from Ganga River Bed at Gata No.- 2153/1, Village- Adampur, Tehsil & District-Fatehpur, U.P., M/s Rajesh Mishra Construction and Suppliers, Area: 10.0 ha. File No. 5732/Proposal No. SIA/UP/MIN/54716/2020

SEIAA agreed with the recommendations of the SEAC to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Fatehpur to ensure that no mining activity is started until valid EC is obtained.

12. Clinker Grinding Unit with Cement Production Capacity of 4.0 MTPA (Phase-I, 2.0 MTPA & Phase-II: 2.0 MTPA), D.G. Set-605 (MW) alongwith Railway Siding at Village-Somna, Tehsil: Gabhana, Aligarh, Shri Parmanand Patidar., M/s Wonder Cement Ltd. File No. 6616/ Proposal No. SIA/UP/IND/67748/2021

SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest

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clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.

- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

SEAC-2 meeting no. 594th (Part-I) dated 16.11.2021

- 1. Proposed for Building Stone (Khandas, Gitti, Boulder) Mining at Arali No.-2/4, Khand -02, Village- Jujhar, Chanpura, Tehsil-Sadar, District- Mahoba, U.P., Lease area- 4.048 ha. File No. 6089/Proposal No. SIA/UP/MIN/59526/2020

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

- 2. Proposed "Building Stone (Khandas, Boulder, Ballast & Gitti) Mining" Project at Gata No.- 712, Khand No.-08, Village-Chikahra, Tehsil & District-Mahoba, U.P., Leased Area-1.214 ha. File No. 6179/Proposal No. SIA/UP/MIN/68282/2021

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

- 3. Proposed "Building Stone (Khandas, Boulder, Ballast & Gitti) Mining" Project at Gata No.- 1097, Khand No.- 09, Village- Uttayan, Tehsil-Sadar, District -Mahoba, U.P. Lease area-0.809 ha. File No. 5982/Proposal No. SIA/UP/MIN/58260/2020

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

SEAC-2 meeting no. 594th (Part-II) dated 16.11.2021

- 1. Sand Mining from Feeka River bed at Gata No.-3mi, 4mi, & 5mi., Village-Sabalpur Aihatmali, Tehsil-Thakurdwara Moradabad, U.P., M/s Pushpendra Chaudhary, Area: 4.90 ha. File No. 6618/Proposal No. SIA/UP/MIN/227622/2021

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

- 1. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.

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2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
9. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
10. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition

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and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

2. Silica Sand Mining at Arazi No.-2 , Village- Lakhnauti, Tehsil-Bara, Prayagraj, M/s Chawla Silica Sand Trading Company, Area: 16.75 Ha. File No. 6621/5327/Proposal No. SIA/UP/MIN/67982/2019

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project for along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows. EC to be issued only after inclusion of this area in DSR, a letter to this effect either under the signature of competent authority or issued with the approval of competent authority to be submitted by PP / consultant:-

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora/fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.

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3. Stone Mining at Araj No.-2/4, Khand -02, Village- Jujhar, Chanpura, Tehsil-Sadar, Mahoba, Shri Girdhari Lal Kushwaha., area- 4.048 ha. File No. 6089/Proposal No. SIA/UP/MIN/59526/2020

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

4. Stone Mining at Araj No – 1537 7, Village- Bahuti, Tehsil- Marhan, District- Mirzapur, Shri Keshav Nath Tiwari, area- 2.0 ha. File No. 6622/Proposal No. SIA/UP/MIN/ 231920/ 2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

5. Stone Mining at Gata No.-712, Khand No.-08, at Village-Chikahra, Tehsil & District- Mahoba, Shri Anil Kumar Agarwal., Area -1.214 ha. File No. 6624/6179/Proposal No. SIA/UP/MIN/68282/2021

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

6. "Sand Stone" at Araj No.-639, Village- Rampur Sakteshgarh, Tehsil- Chunar, Mirzapur, Shri Ajay Kumar Singh, Area -3.64 ha. File No. 6626/4807/Proposal No. SIA/UP/MIN/ 68120/2021

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project for along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

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8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
 10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
7. Sand Mining from Yamuna River bed at Gata No.138, Village-Bichhawali Kanchhar, Tehsil-Sikandara, District-Kanpur Dehat, Shri Satya Prakash Gupta, M/s Vaishno Agro Industries, Area-24.24 Ha. File No. 6124/Proposal No. SIA/UP/MIN/59852/2021
- SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project for along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-
1. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
 2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
 3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
 4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

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5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

8. Stone Mining at Gata No.-1097, Khand No.- 09, Village- Utayan, Tehsil-Sadar, Mahoba, Shri Devendra Kumar Gupta, area-0.809 ha. File No. 5982/Proposal No. SIA/UP/MIN/58260/2020

SEIAA noted that the project has already been taken in its 521st meeting in which SEIAA has granted EC to the above project.

9. Proposed Project "IT Park" at Plot No.-2, Knowledge Park- III, Greater Noida., Shri Sahil Gupta, M/s Dhampur Alco-Chem Pvt. Ltd. File No. 6631/Proposal No. SIA/UP/MIS/234086/2021

SEIAA noted that SEAC has granted EC to the above project. SEIAA gone through file and documents and found that some existing data has been submitted by the project proponent. Hence SEIAA opined that the project proponent shall submit certified compliance report from IRO, MoEF&CC.

10. Earth Mining at Gata No.-1288, 1289, Village- Katesar, Tehsil- Laharpur, District- Sitapur., Shri Pawan Kumar, Area: 0.562 ha. File No. 6130/Proposal No. SIA/UP/MIN/193274/2021

SEIAA noted the comments of SEAC that validity of mining mentioned in salient features point no. 17 should be read as 03 months. Rest all of the contents mentioned in minutes dated 30/07/2021 shall remain same.

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional

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conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
3. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

11. Sand Stone Mining from Araj No.-2098, Khand No.-A, at Village- Bhatauti, Tehsil-Meja, Prayagraj, Shri Tauseef Ahmed, area-6.073 ha. File No. 6330/Proposal No. SIA/UP/MIN/633344/2021

SEIAA noted the comments of SEAC that the geo-coordinates of the project are as follows and the same will be considered by SEIAA:

Pillars	Latitude(N)	Longitude(E)
A	25° 9'0.86"N	82° 2'43.52"E
B	25° 9'1.06"N	82° 2'46.80"E
C	25° 8'50.66"N	82° 2'49.37"E
D	25° 8'48.47"N	82° 2'46.59"E
E	25° 8'49.01"N	82° 2'44.32"E
F	25° 8'47.19"N	82° 2'42.51"E
G	25° 8'47.54"N	82° 2'40.72"E

SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall

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- be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 - 4- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 - 5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 - 6- KML file for the area and mining lease area should be provided.
 - 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
 - 8- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
 - 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 11- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
 - 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 7,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

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12. Sand Stone Mining from Araj No.-2098, 1745 at Village- Bhatauti, Tehsil-Meja, District- Pravaeral, Shri Vinay Kumar area-12.145 ha. File No. 6331/Proposal No. SIA/UP/MIN/633332/2021

SEIAA noted the comments of SEAC that the geo-coordinates of the project are as follows and the same will be considered by SEIAA:

Pillars	Latitude(N)	Longitude(E)
A	25° 9'17.79"N	82° 3'15.15"E
B	25° 9'14.61"N	82° 3'23.44"E
C	25° 9'9.21"N	82° 3'22.13"E
D	25° 9'6.66"N	82° 3'27.12"E
E	25° 8'58.56"N	82° 3'25.38"E
F	25° 9'2.74"N	82° 3'16.09"E
G	25° 9'7.75"N	82° 3'17.76"E
H	25° 9'10.68"N	82° 3'13.60"E

SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 6- KML file for the area and mining lease area should be provided.
- 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 8- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.

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- 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 11- In case of expansion / renewal of earlier EC, following information should be submitted
- a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

Nodal Officer
SEIAA, UP



(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA

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